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No. 16



Monday,
20th December, 2021
29 Agrahayana, 1943 (Saka)

PARLIAMENTARY DEBATES

RAJYA SABHA

OFFICIAL REPORT (FLOOR VERSION)

(PART-II)

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RAJYA SABHA

Monday, the 20th December, 2021/29 Agrahayana, 1943(saka)

The House met at eleven of the clock,

MR. CHAIRMAN *in the Chair*

PAPERS LAID ON THE TABLE

MR. CHAIRMAN: It is very cold today. Now, Papers to be laid on the Table, Shri Pralhad Joshi.

Notification of the Ministry of Coal

THE MINISTER OF COAL (SHRI PRALHAD JOSHI): Sir, I lay on the Table, under sub-section (1) of Section 28 of the Mines and Minerals (Development and Regulation) Act, 1957, a copy (in English and Hindi) of the Ministry of Coal Notification No. S.O. 4589 (E), dated the 2nd November, 2021, increasing the percentage of coal produced from Talabira II and III OCP that may be sold by NLC India Limited, after meeting the requirement of their end use plants linked with these mines, as specified therein.

[Placed in Library. See No. L.T. 5936/17/21]

- I. Reports and Accounts (2020-21) of SAIL, New Delhi and MECON Ltd., Ranchi and related papers
- II. MoUs (2021-22) between Gol and RINL and SAIL

इस्पात मंत्रालय में राज्य मंत्री (श्री फगनसिंह कुलस्ते): महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ :-

I. A copy each (in English and Hindi) of the following papers, under sub-section (1) (b) of Section 394 of the Companies Act, 2013: —

- (i) (a) Annual Report and Accounts of the Steel Authority of India Limited (SAIL), New Delhi, for the year 2020-21, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Review by Government on the working of the above Company.

[Placed in Library. See No. L.T. 5937/17/21]

- (ii) (a) Forty-Eighth Annual Report and Accounts of MECON Limited, Ranchi, Jharkhand, for the year 2020-21, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Review by Government on the working of the above Company.

[Placed in Library. See No. L.T. 5573/17/21]

II. A copy each (in English and Hindi) of the following papers:—

- (i) Memorandum of Understanding between the Government of India (Ministry of Steel) and the Rashtriya Ispat Nigam Ltd. (Visakhapatnam Steel Plant), for the year 2021-22.
- (ii) Memorandum of Understanding between the Government of India (Ministry of Steel) and the Steel Authority of India Limited (SAIL), for the year 2021-22.

[Placed in Library. For (i) and (ii) See No. L.T. 5938/17/21]

Notification of the Ministry of Civil Aviation

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (GENERAL (RETD.) V. K. SINGH): Sir, I lay on the Table, under sub-section (2) of Section 45 of the Rajiv Gandhi National Aviation University Act, 2013, a copy (in English and Hindi) of the Ministry of Civil Aviation, Notification No. AV-28060/4/2018-SDIT(ER)-MOCA, dated the 19th August, 2021, publishing the Rajiv Gandhi National Aviation University Ordinance, 2020.

[Placed in Library. See No. L.T. 5939/17/21]

I. Notifications of the Ministry of Mines

II. Reports and Accounts (2018-19 & 2020-21) of various organisations and related papers

खान मंत्रालय में राज्य मंत्री (श्री दानवे रावसाहेब दादाराव): महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ :-

I. A copy each (in English and Hindi) of the following Notifications of the Ministry of Mines, under sub-section (1) of Section 28 of the Mines and

Minerals (Development and Regulation) Act, 1957:-

- (1) G.S.R. 744 (E), dated the 14th October, 2021, reserving an area of 156.80 Sq. Kms. for mineral diamond in Baloda-Belmudi diamond block (Deposit No. 4 and 13) in Tehsil Saraipali, District Mahasamund, Chhattisgarh for undertaking prospecting or mining operations through M/s National Mineral Development Corporation Limited — Chhattisgarh Mineral Development Corporation, within the boundary of the reserve area, as specified therein.
- (2) G.S.R. 775 (E), dated the 2nd November, 2021, publishing the Minerals (Other than Atomic and Hydro Carbons Energy Mineral) Concession (Fourth Amendment) Rules, 2021.
- (3) G.S.R. 776 (E), dated the 2nd November, 2021, publishing the Mineral (Auction) Third Amendment Rules, 2021.
- (4) G.S.R. 777 (E), dated the 2nd November, 2021, rescinding Notification No. G.S.R. 927 (E), dated the 3rd December, 2015 relating to the Mineral (Mining by Government Company) Rules, 2015.
- (5) G.S.R. 778 (E), dated the 2nd November, 2021, rescinding Notification No. G.S.R. 560 (E), dated the 30th May, 2016 relating to the Mineral (Transfer of Mining Lease Granted Otherwise than through Auction for Captive Purpose) Rules, 2016.
- (6) G.S.R. 780 (E), dated the 3rd November, 2021, publishing the Mineral Conservation and Development (Amendment) Rules, 2021.

[Placed in Library. For (1) to (6) See No. L.T. 5612/17/21]

II. (A) A copy each (in English and Hindi) of the following papers, under sub-section (1) (b) of Section 394 of the Companies Act, 2013:—

- (i) (a) Forty-ninth Annual Report and Accounts of the Bharat Gold Mines Limited (BGML), Karnataka, for the year 2020-21, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Review by Government on the working of the above Company.

[Placed in Library. See No. L.T. 5607/17/21]

- (ii) (a) Annual Report and Accounts of the Hindustan Copper Limited (HCL), Kolkata, for the year 2020-21, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the above Company.

[Placed in Library. See No. L.T. 5606/17/21]

(iii) (a) Fortieth Annual Report and Accounts of the National Aluminium Company Limited (NALCO), Bhubaneswar, for the year 2020-21, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the above Company.

[Placed in Library. See No. L.T. 5611/17/21]

(B) A copy each (in English and Hindi) of the following papers:—

(i) (a) Annual Report and Accounts of the Coal Mines Provident Fund Organization (CMPFO), Dhanbad, Jharkhand, for the year 2018-19, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Organization.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 5940/17/21]

(ii) (a) Annual Report and Accounts of the Jawaharlal Nehru Aluminium Research Development and Design Centre (JNARDDC), Nagpur, for the year 2020-21, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Centre.

[Placed in Library. See No. L.T. 5611/17/21]

(iii) (a) Annual Report and Accounts of the National Institute of Rock Mechanics (NIRM), Bengaluru, for the year 2020-21, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

[Placed in Library. See No. L.T. 5610/17/21]

Reports and Accounts (2020-21) of GJEPC, Mumbai, IDI, Surat and EEPC INDIA, Kolkata and related papers

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS; AND THE
MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS

(SHRI V. MURALEEDHARAN): Sir, on behalf of Shrimati Anupriya Singh Patel, I lay on the Table a copy each (in English and Hindi) of the following papers:—

- (i) (a) Annual Report and Accounts of the Gem and Jewellery Export Promotion Council (GJEPC), Mumbai, for the year 2020-21, together with the Auditor's Report on the Accounts.
 (b) Review by Government on the working of the above Council.
 [Placed in Library. See No. L.T. 5941/17/21]
- (ii) (a) Annual Report and Accounts of the Indian Diamond Institute (IDI), Surat, Gujarat, for the year 2020-21, together with the Auditor's Report on the Accounts.
 (b) Review by Government on the working of the above Institute.
 [Placed in Library. See No. L.T. 5942/17/21]
- (iii) (a) Sixty-sixth Annual Report and Accounts of the EEPC INDIA, Kolkata, for the year 2020-21, together with the Auditor's Report on the Accounts.
 (b) Review by Government on the working of the above Council.
 [Placed in Library. See No. L.T. 5943/17/21]

Report and Accounts (2020-21) of the Coir Board, Kochi and related papers

सूक्ष्म, लघु और मध्यम उद्यम मंत्रालय में राज्य मंत्री (श्री भानु प्रताप सिंह वर्मा): महोदय, मैं कयर उद्योग अधिनियम, 1953 की धारा 19 की उप धारा (1) और धारा 17 की उप धारा (4) के अधीन निम्नलिखित पत्रों की एक-एक प्रति (अंग्रेजी तथा हिन्दी में) सभा पटल पर रखता हूँ :-

- (a) Sixty-seventh Annual Report of the Coir Board, Kochi, for the year 2020-21.
 (b) Annual Accounts of the Coir Board, Kochi, for the year 2020-21, and the Audit Report thereon.
 (c) Statement by Government accepting the above Report.
 [Placed in Library. See No. L.T. 5944/17/21]

Statements showing action taken by Government on the various assurances, promises and undertakings

SHRI V. MURALEEDHARAN: Sir, I lay on the Table, a copy each (in English and Hindi) of the following Statements showing action taken by Government on the

various assurances, promises and undertakings given during the Session shown against each:-

- | | |
|-------------------------|-------------------------------------|
| 1. Statement No. XXVIII | Two Hundred and Twenty Eighth, 2013 |
| 2. Statement No. XXVII | Two Hundred and Thirtieth, 2013- 14 |
| 3. Statement No. XXI | Two Hundred and Thirty Sixth, 2015 |
| 4. Statement No. XV | Two Hundred and Forty Second, 2017 |
| 5. Statement No. XIII | Two Hundred and Forty Third, 2017 |
| 6. Statement No. V | Two Hundred and Fifty Third, 2021 |
| 7. Statement No. III | Two Hundred and Fifty Fourth, 2021 |

[Placed in Library. For 1 to 7 See No. L.T. 5945/17/21]

I. Notifications of the Ministry of Housing and Urban Affairs

II. Reports and Accounts (2020-21) of MMRCL, Mumbai; GMRC, Gandhinagar and NIUA, New Delhi and related papers

आवासन और शहरी कार्य मंत्रालय में राज्य मंत्री (श्री कौशल किशोर): महोदय, में निम्नलिखित पत्र सभा पटल पर रखता हूँ :-

I. (i) A copy each (in English and Hindi) of the following Notifications of the Ministry of Housing and Urban Affairs, under Section 58 of the Delhi Development Act, 1957, along with Delay Statements:-

- (1) S.O. 668 (E), dated the 12th February, 2020, regarding modifications in the Unified Building Bye-Laws (UBBL) for Delhi 2016.
- (2) S.O. 770 (E), dated the 19th February, 2021, regarding fixation of rates to be applied for enhanced FAR for residential properties, Coop. Group Housing, Mixed Use/ Commercial streets and commercial properties (excluding hotel and parking plots) arising out of MPD 2021.
- (3) S.O. 886 (E), dated the 24th February, 2021, regarding modifications in the Unified Building Bye-Laws (UBBL) for Delhi 2016.
- (4) S.O. 1519 (E), dated the 9th April, 2021, regarding withdrawing of option for making payment of use conversion fee in four equal quarterly installments in respect of the policy for Setting up of Fuel Stations on privately owned Lands in National Capital Territory of Delhi.
- (5) S.O. 1582 (E), dated the 13th April, 2021, publishing the "Transit Oriented Development (TOD) Regulations".
- (6) S.O. 2615 (E), dated the 29th June, 2021, regarding modifications in the Unified Building Bye-Laws (UBBL) for Delhi 2016.

- (7) S.O. 2778 (E), dated the 12th July, 2021, regarding fixation of rates to be applied for enhanced FAR for residential properties, Cooperative Group Housing, Mixed Use/ Commercial streets and commercial properties (excluding hotel and parking plots) arising out of MPD 2021.
 - (8) S.O. 2779 (E), dated the 12th July, 2021, regarding fixation of use conversion charges for Mixed Use/Commercial Use of Premises and Shop-cum-residence plots/Complexes later designated as LSCs.
- (ii) A copy each (in English and Hindi) of the following Notifications of the Ministry of Housing and Urban Affairs, under Section 58 of the Delhi Development Act, 1957:-
- (1) S.O. 3518 (E), dated the 31st August, 2021, regarding extension of time for one year *i.e.*, up to 15.08.2022 for applicability of existing rate of External Development Charges (EDC) leviable for Godowns/Godown clusters in Narela.
 - (2) S.O. 3933 (E), dated the 23rd September, 2021, publishing corrigendum to Notification No. S.O. 1582 (E), dated the 13th April, 2021.

[Placed in Library. For (i) and (ii) See No. L.T. 5936/17/21]

- II. (A) A copy each (in English and Hindi) of the following papers, under sub-section (1) (b) of Section 394 of the Companies Act, 2013:-

- (i) (a) Annual Report and Accounts of the Mumbai Metro Rail Corporation Limited (MMRCL), Mumbai, for the year 2020-21, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

- (b) Review by Government on the working of the above Corporation.

[Placed in Library. See No. L.T. 5946/17/21]

- (ii) (a) Eleventh Annual Report and Accounts of the Gujarat Metro Rail Corporation Limited (GMRC) (erstwhile MEGA Company Limited), Gandhinagar, Gujarat, for the year 2020-21, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

- (b) Review by Government on the working of the above Company.

[Placed in Library. See No. L.T. 5947/17/21]

(B) A copy each (in English and Hindi) of the following papers:—

(a) Annual Report and Accounts of the National Institute of Urban Affairs (NIUA), New Delhi, for the year 2020-21, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Company.

[Placed in Library. See No. L.T. 5948/17/21]

I. Notifications of the Ministry of Petroleum and Natural Gas

II. Reports and Accounts (2020-21) of IPE, Visakhapatnam; GAIL (India) Limited, New Delhi; EIL, New Delhi; and ONGC, New Delhi and related papers

III. Reports and Accounts (2020-21) of the Employees' Provident Fund Organisation, New Delhi and SFPL, Noida and related papers

पेट्रोलियम और प्राकृतिक गैस मंत्रालय में राज्य मंत्री (श्री रामेश्वर तेली): महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ :-

I. (i) A copy each (in English and Hindi) of the following Notifications of the Ministry of Petroleum and Natural Gas, under sub-section (6) of Section 3 of the Essential Commodities Act, 1955:-

(1) G.S.R. 631 (E), dated the 14th September, 2021, publishing the Naphtha (Acquisition, Sale, Storage and Prevention of use in Automobile) Amendment Order, 2021.

(2) G.S.R. 770 (E), dated the 28th October, 2021, publishing the Lubricating Oils and Greases (Processing, Supply and Distribution Regulation) (Amendment) Order, 2021.

[Placed in Library. For (1) and (2) See No. L.T. 5949/17/21]

(ii) A copy each (in English and Hindi) of the following Notifications of the Ministry of Petroleum and Natural Gas, under Section 62 of the Petroleum and Natural Gas Regulatory Board Act, 2006:-

(1) No. PNGRB/Fin/8-OC(1)/2018, dated the 14th May, 2020, publishing the Petroleum and Natural Gas Regulatory Board (Levy of Fee and Other Charges) Amendment Regulations, 2020, along with Delay Statement.

(2) No. PNGRB/Tech/5-T4SRO/(2)/2020, dated the 18th September, 2020, publishing the Petroleum and Natural Gas Regulatory Board (Technical Standards and Specifications including Safety Standards for Retail Outlets dispensing Petroleum, Auto LPG and CNG)

- Amendment Regulations, 2020, along with Delay Statement.
- (3) No. PNGRB/Tech/1-T4SCGD/(1)/2020, dated the 18th September, 2020, publishing the Petroleum and Natural Gas Regulatory Board (Technical Standards and Specifications including Safety Standards for City or Local Natural Gas Distribution Networks) Second Amendment Regulations, 2020, along with Delay Statement.
 - (4) No. PNGRB/Tech/19-ERDMP/(1)/2020, dated the 18th September, 2020, publishing the Petroleum and Natural Gas Regulatory Board (Codes of Practices for Emergency Response and Disaster Management Plan (ERDMP) Amendment Regulations, 2020, along with Delay Statement.
 - (5) No. PNGRB/Auth/7-Misc (03)/2015 (P-143), dated the 30th September, 2020, publishing the Petroleum and Natural Gas Regulatory Board (Guiding Principles for Declaring City or Local Natural Gas Distribution Networks as Common Carrier or Contract Carrier) Regulations, 2020, along with Delay Statement.
 - (6) No. PNGRB/Auth/1-CGD(07)/2020 (P-884), dated the 30th September, 2020, publishing the Petroleum and Natural Gas Regulatory Board (Authorizing Entities to Lay, Build, Operate or Expand City or Local Natural Gas Distribution Networks) Amendment Regulations, 2020, along with Delay Statement.
 - (7) No. PNGRB/Tech/9-CapCGDReg/(1)/2020(P-2138), dated the 30th September, 2020, publishing the Petroleum and Natural Gas Regulatory Board (Determining Capacity of City or Local Natural Gas Distribution Network) Amendment Regulations, 2020, along with Delay Statement.
 - (8) No. PNGRB/Fin/8-OC(1)/2018(P-836), dated the 29th September, 2020, publishing the Petroleum and Natural Gas Regulatory Board (Levy of Fee and Other Charges) Second Amendment Regulations, 2020, along with Delay Statement.
 - (9) No. PNGRB/COM/3-PPPL Tariff(1)/2012Vol-IV(P-1018), dated the 29th September, 2020, publishing the Petroleum and Natural Gas Regulatory Board (Determination of Petroleum and Petroleum Products Pipeline Transportation Tariff) Fourth Amendment Regulations, 2020, along with Delay Statement.
 - (10) No. PNGRB/Tech/35-GasEx/(2)/2020 (P-1687), dated the 29th September, 2020, publishing the Petroleum and Natural Gas

Regulatory Board (Gas Exchange) Regulations, 2020, along with Delay Statement.

- (11) No. PNGRB/Tech/15-IMSPPPLReg./ (1)/2021-Volume(3)(P-3385), dated the 8th September, 2021, publishing the Petroleum and Natural Gas Regulatory Board (Integrity Management System for Petroleum and Petroleum Products Pipelines) Regulations, 2021.
- (12) No. PNGRB/Tech/1-T4SCGD/ (1)/2021 (P-3369), dated the 8th September, 2021, publishing the Petroleum and Natural Gas Regulatory Board (Technical Standards and Specifications including Safety Standards for City or Local Natural Gas Distribution Networks) Amendment Regulations, 2021.
- (13) No. PNGRB/Fin/8-OC(2)/2018 (P-3270), dated the 8th September, 2021, publishing the Petroleum and Natural Gas Regulatory Board (Levy of Fee and Other Charges) Amendment Regulations, 2021.
- (14) No. PNGRB/Auth/1-CGD (79)/2019 (P-770), dated the 8th September, 2021, publishing the Petroleum and Natural Gas Regulatory Board (Authorizing Entities to Lay, Build, Operate or Expand City or Local Natural Gas Distribution Networks) Amendment Regulations, 2021.
- (15) No. PNGRB/Tech/24-TPCA/ (1)/2019 (P-354), dated the 17th September, 2021, publishing the Petroleum and Natural Gas Regulatory Board (Third Party Conformity Assessment) Amendment Regulations, 2021.

[Placed in Library. For (1) to (15) See No. L.T. 5145/17/21]

II. (A) A copy each (in English and Hindi) of the following papers, under sub-section 4 of Section 27 and Section 28 of the Indian Institute of Petroleum and Energy Act, 2017:—

- (a) Annual Report and Accounts of the Indian Institute of Petroleum and Energy (IIPPE), Visakhapatnam, Andhra Pradesh, for the year 2020-21, together with the Auditor's Report on the Accounts.
- (b) Statement by Government accepting the above Report.

[Placed in Library. See No. L.T. 5950/17/21]

(B) A copy each (in English and Hindi) of the following papers, under sub-section (1) (b) of Section 394 of the Companies Act, 2013:—

(i) (a) Annual Report and Accounts of the GAIL (India) Limited, New Delhi, for the year 2020-21, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the above Company.

[Placed in Library. See No. L.T. 5677/17/21]

(ii) (a) Fifty-sixth Annual Report and Accounts of the Engineers India Limited (EIL), New Delhi, for the year 2020-21, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Statement by Government accepting the above Report.

[Placed in Library. See No. L.T. 5951/17/21]

(iii)(a) Annual Report and Accounts of the Oil and Natural Gas Corporation Limited (ONGC), New Delhi, for the year 2020-21, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the above Corporation.

[Placed in Library. See No. L.T. 5676/17/21]

III. (i) A copy (in English and Hindi) of the Sixty-eighth Annual Report of the Employees' Provident Fund Organisation, New Delhi, for the year 2020-21, under sub-section (2) of Section 74 of the Employees' Provident Funds Scheme Act, 1952.

[Placed in Library. See No. L.T. 5952/17/21]

(ii) A copy each (in English and Hindi) of the following papers:—

(a) Annual Report and Accounts of the Society for Petroleum Laboratory (SFPL), Noida, Uttar Pradesh, for the year 2020-21, together with the Auditor's Report thereon.

(b) Statement by Government accepting the above Report.

[Placed in Library. See No. L.T. 5674/17/21]

- I. Notifications of the Ministry of Defence
- II. Reports and Accounts (2019-20 & 2020-21) of various organisations and related papers

रक्षा मंत्रालय में राज्य मंत्री (श्री अजय भट्ट): महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ:-

- I. (i) A copy (in English and Hindi) of the Ministry of Defence, Notification No. S.R.O. 24 (E), dated the 2nd December, 2021, publishing the Cantonment Land Administration Rules, 2021, under sub-section (4) of Section 347 of the Cantonments Act, 2006.

[Placed in Library. See No. L.T. 5720/17/21]

- (ii) A copy (in English and Hindi) of the Ministry of Defence, Notification No. S.R.O. 105, dated December 8 - 14, 2019 (Weekly Gazette), publishing the Navy Leave Regulations, 2019, under Section 185 of the Navy Act, 1957, along with Delay Statement.

[Placed in Library. See No. L.T. 5721/17/21]

- II. (A) A copy each (in English and Hindi) of the following papers, under sub-section (1) (b) of Section 394 of the Companies Act, 2013:—

- (i) (a) Fifty-eighth Annual Report and Accounts of the Hindustan Aeronautics Limited (HAL), Bengaluru, for the year 2020-21, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

- (b) Review by Government on the working of the above Company.

[Placed in Library. See No. L.T. 5715/17/21]

- (ii) (a) Sixty-ninth Annual Report and Accounts of the Hindustan Shipyard Limited, (HSL), Visakhapatnam, Andhra Pradesh, for the year 2020-21, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

- (b) Review by Government on the working of the Company.

[Placed in Library. See No. L.T. 5717/17/21]

(iii) (a) Annual Report and Accounts of the Mazagon Dock Shipbuilders Limited (MDL), Mumbai, Maharashtra, for the year 2020-21, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the Company.

[Placed in Library. See No. L.T. 5719/17/21]

(iv) (a) Annual Report and Accounts of the Mishra Dhatu Nigam Limited (MIDHANI), Hyderabad, Telangana, for the year 2020-21, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the Company.

[Placed in Library. See No. L.T. 5718/17/21]

(v) (a) Fifty-seventh Annual Report and Accounts of the Bharat Earth Movers Limited (BEML), Bengaluru, for the year 2020-21, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the Company.

[Placed in Library. See No. L.T. 5716/17/21]

(B) A copy each (in English and Hindi) of the following papers:—

(i) (a) Annual Report and Accounts of the Institute for Defence Studies and Analyses (IDSA), New Delhi, for the year 2019-20, together with the Auditor's Report on the Accounts.

(b) Statement by Government accepting the above Report.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 5714/17/21]

- (ii) (a) Annual Report and Accounts of the Institute of Hotel Management, Catering Technology & Applied Nutrition, (IHM), Bengaluru, Karnataka for the year 2020-21, together with the Auditor's Report on the Accounts.

[Placed in Library. See No. L.T. 5953/17/21]

- (b) Annual Report and Accounts of the Institute of Hotel Management, Catering Technology and Applied Nutrition, Bhopal, Madhya Pradesh for the year 2020-21, together with the Auditor's Report on the Accounts.

[Placed in Library. See No. L.T. 5954/17/21]

- (c) Annual Report and Accounts of the Institute of Hotel Management, Catering Technology and Applied Nutrition, Bhubaneswar, Odisha, for the year 2020-21, together with the Auditor's Report on the Accounts.

[Placed in Library. See No. L.T. 5955/17/21]

- (d) Thirty-first Annual Report and Accounts of the Dr. Ambedkar Institute of Hotel Management, Catering and Nutrition, Chandigarh, for the year 2020-21, together with the Auditor's Report on the Accounts.

[Placed in Library. See No. L.T. 5956/17/21]

- (e) Annual Report and Accounts of the Institute of Hotel Management, Catering Technology and Applied Nutrition, Chennai, Tamil Nadu, for the year 2020-21, together with the Auditor's Report on the Accounts.

[Placed in Library. See No. L.T. 5957/17/21]

- (f) Annual Report and Accounts of the Institute of Hotel Management, Catering Technology and Applied Nutrition, Gandhinagar, Gujarat, for the year 2020-21, together with the Auditor's Report on the Accounts.

[Placed in Library. See No. L.T. 5958/17/21]

- (g) Annual Report and Accounts of the Institute of Hotel Management, Catering Technology and Applied Nutrition, Goa, for the year 2020-21, together with the Auditor's Report on the Accounts.

[Placed in Library. *See* No. L.T. 5959/17/21]

- (h) Twenty-seventh Annual Report and Accounts of the Institute of Hotel Management, Catering and Nutrition (Society), Gurdaspur, Punjab, for the year 2020-21, together with the Auditor's Report on the Accounts.

[Placed in Library. *See* No. L.T. 5960/17/21]

- (i) Annual Report and Accounts of the Institute of Hotel Management, Catering Technology and Applied Nutrition, Guwahati, Assam, for the year 2020-21, together with the Auditor's Report on the Accounts.

[Placed in Library. *See* No. L.T. 5961/17/21]

- (j) Annual Report and Accounts of the Institute of Hotel Management, Catering Technology and Applied Nutrition, Gwalior, Madhya Pradesh, for the year 2020-21, together with the Auditor's Report on the Accounts.

[Placed in Library. *See* No. L.T. 5962/17/21]

- (k) Annual Report and Accounts of the Institute of Hotel Management, Catering Technology and Applied Nutrition, Hajipur, Bihar, for the year 2020-21, together with the Auditor's Report on the Accounts.

[Placed in Library. *See* No. L.T. 5963/17/21]

- (l) Thirty-sixth Annual Report and Accounts of the Institute of Hotel Management, Catering Technology and Applied Nutrition, Hyderabad, Telangana, for the year 2020-21, together with the Auditor's Report on the Accounts.

[Placed in Library. *See* No. L.T. 5964/17/21]

- (m) Annual Report and Accounts of the Institute of Hotel Management, Catering Technology and Applied Nutrition, Jaipur, Rajasthan, for the year 2020-21, together with the Auditor's Report on the Accounts.

[Placed in Library. See No. L.T. 5965/17/21]

- (n) Annual Report and Accounts of the Institute of Hotel Management, Catering Technology and Applied Nutrition (Calcutta) Society, Kolkata, West Bengal, for the year 2020-21, together with the Auditor's Report on the Accounts.

[Placed in Library. See No. L.T. 5966/17/21]

- (o) Annual Report and Accounts of the Institute of Hotel Management, Catering Technology and Applied Nutrition, Srinagar, Jammu & Kashmir, for the year 2020-21, together with the Auditor's Report on the Accounts.

[Placed in Library. See No. L.T. 5967/17/21]

- (p) Annual Report and Accounts of the Institute of Hotel Management, Catering Technology and Applied Nutrition, Mumbai, Maharashtra for the year 2020-21, together with the Auditor's Report on the Accounts.

[Placed in Library. See No. L.T. 5968/17/21]

- (q) Annual Report and Accounts of the Institute of Hotel Management and Catering Technology, Thiruvananthapuram, Kerala, for the year 2020-21, together with the Auditor's Report on the Accounts.

[Placed in Library. See No. L.T. 5969/17/21]

- (r) Annual Report and Accounts of the Institute of Hotel Management, Catering Technology and Applied Nutrition, Shillong, Meghalaya for the year 2020-21, together with the Auditor's Report on the Accounts.

[Placed in Library. See No. L.T. 5970/17/21]

- (s) Annual Report and Accounts of the Institute of Hotel Management, Catering and Nutrition, Kufri, Shimla, Himachal Pradesh, for the year 2020-21, together with the Auditor's Report on the Accounts.

[Placed in Library. See No. L.T. 5971/17/21]

- (t) Annual Report and Accounts of the Institute of Hotel Management, Catering and Nutrition, Pusa, New Delhi, for the year 2020-21, together with the Auditor's Report on the Accounts.

[Placed in Library. See No. L.T. 5972/17/21]

- (u) Annual Report and Accounts of the Institute of Hotel Management, Catering and Nutrition, Lucknow, Uttar Pradesh, for the year 2020-21, together with the Auditor's Report on the Accounts.

[Placed in Library. See No. L.T. 5973/17/21]

- (v) Annual Report and Accounts of the National Council for Hotel Management and Catering Technology (NCHMCT), NOIDA (U.P), for the year 2020-21, together with the Auditor's Report on the Accounts.

[Placed in Library. See No. L.T. 5974/17/21]

- (w) Annual Report and Accounts of the Indian Culinary Institute Tirupati and Noida, Uttar Pradesh, for the year 2020-21, together with the Auditor's Report on the Accounts.

[Placed in Library. See No. L.T. 5975/17/21]

- (x) Thirty-ninth Annual Report and Accounts of the Indian Institute of Tourism and Travel Management (IITTM), Gwalior, Madhya Pradesh, for the year 2020-21, together with the Auditor's Report on the Accounts.

- (y) Review of Performance by the Government on the working of Institutes at (ii) (a) to (x) above.

[Placed in Library. See No. L.T. 5976/17/21]

MESSAGES FROM LOK SABHA**The Surrogacy (Regulation) Bill, 2021**

SECRETARY-GENERAL: Sir, I have to report to the House the following message received from the Lok Sabha, signed by the Secretary-General of the Lok Sabha:-

"In accordance with the provisions of rule 101 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to inform you that the following amendments made by Rajya Sabha in the Surrogacy (Regulation) Bill, 2019, at its sitting held on the 8th December, 2021, were taken into consideration and agreed to by Lok Sabha at its sitting held on the 17th December, 2021:-

Long Title

1. That at page 1, ***for*** the words "*National Surrogacy Board, State Surrogacy Boards*", the words "*National Assisted Reproductive Technology and Surrogacy Board, State Assisted Reproductive Technology and Surrogacy Boards*" be ***substituted***.

Enacting Formula

2. That at page 1, line 1 ***for*** the word "Seventieth" the word "Seventy-Second" be ***substituted***.

Clause 1

3. That in the marginal heading, ***for*** the words "Short title, extent and commencement", the words "Short title and commencement" be ***substituted***.
4. That at page 1, line 4, ***for*** the figure "2020" the figure "2021" be ***substituted***.
5. That at page 1, line 5, be ***deleted***.

Clause 2

6. That at page 2, line 3, ***after*** the word "expenses", the words "and such other prescribed expenses" be ***inserted***.
7. That at page 2, ***after*** line 6, the following be ***inserted***, namely:—
"(ca) 'Assisted Reproductive Technology Act' means the Assisted Reproductive Technology (Regulation) Act, 2021;"
8. That at page 2, line 7, ***for*** the words "National Surrogacy Board," the words "National Assisted Reproductive Technology and Surrogacy Board" be ***substituted***.
9. That at page 2, line 16, ***after*** the words "medical expenses", the words "and such other prescribed expenses" be ***inserted***.
10. That at page 2, ***for*** lines 23 to 26, the following be ***substituted***, namely:-
"(j) "embryologist" means a person who possesses any post-graduate medical qualification or doctoral degree in the field of embryology or clinical embryology from a recognised University with not less than two years of clinical experience;" .
11. That at page 2, lines 38 and 39, be ***deleted***.
12. That at page 2, line 41, ***after*** the words "compensation for", the words "medical expenses, health issues," be ***inserted***.
13. That at page 2, line 42, ***after*** the words "surrogate mother", the words "and such other prescribed expenses incurred on such surrogate mother" be ***inserted***.
14. That at page 2, ***for*** lines 43 and 44, the following be ***substituted***, namely:-
"(r) "intending couple" means a couple who have a medical indication necessitating gestational surrogacy and who intend to become parents through surrogacy;" .

15. That at page 2, ***after*** line 44, the following be ***inserted***, namely:-
 "(ra) "intending woman" means an Indian woman who is a widow or divorcee between the age of 35 to 45 years and who intends to avail the surrogacy;"
16. That at page 2, lines 45 and 46, ***for*** the words "the National Surrogacy Board or a State Surrogacy Board", the words "the National Assisted Reproductive Technology and Surrogacy Board or a State Assisted Reproductive Technology and Surrogacy Board" be ***substituted***.
17. That at page 3, line 14, ***for*** the words "the State Surrogacy Board", the words "the State Assisted Reproductive Technology and Surrogacy Board" be ***substituted***.
18. That at page 3, ***for*** lines 30 to 33, the following be ***substituted***, namely:—
 "(zf) "surrogate mother" means a woman who agrees to bear a child (who is genetically related to the intending couple or intending woman) through surrogacy from the implantation of embryo in her womb and fulfils the conditions as provided in sub-clause (b) of clause (iii) of section 4;"
19. That at page 3, ***after*** line 34, the following be ***inserted*** namely:—
 "(2) Words and expressions used herein and not defined in this Act but defined in the Assisted Reproductive Technology Act shall have the meanings respectively assigned to them in that Act."

Clause 4

20. That at page 4, ***for*** lines 43 and 44, the following be ***substituted***, namely:-
 "(a) when an intending couple has a medical indication necessitating gestational surrogacy:
 Provided that a couple of Indian origin or an intending woman who intends to avail surrogacy, shall obtain a certificate of recommendation from the Board on an application made by the said persons in such form and manner as may be prescribed.

Explanation.—For the purposes of this sub-clause and item (1) of sub-clause (a) of clause (iii) the expression "gestational surrogacy" means a

practice whereby a surrogate mother carries a child for the intending couple through implantation of embryo in her womb and the child is not genetically related to the surrogate mother;" .

21. That at page 5, ***for*** lines 12 and 13, the following be ***substituted***, namely:-
"(I) a certificate of a medical indication in favour of either or both members of the intending couple or intending woman necessitating gestational surrogacy from a District Medical Board;" .
22. That at page 5, line 14 ***for***, the word "sub-clause", the word "item" be ***substituted***.
23. That at page 5, ***for*** line 23, the following be ***substituted***, namely:-
"couple or the intending woman and the surrogate mother, which shall be the birth affidavit after the surrogate child is born; and" .
24. That at page 5, line 24, ***after*** the words, "such amount", the words "and in such manner", be ***inserted***.
25. That at page 5, line 25, ***for*** the words, "sixteen months", the words "thirty-six months", be ***substituted***.
26. That at page 5, ***for*** lines 37 to 39, the following be ***substituted***, namely:-
"(II) a willing woman shall act as a surrogate mother and be permitted to undergo surrogacy procedures as per the provisions of this Act:
Provided that the intending couple or the intending woman shall approach the appropriate authority with a willing woman who agrees to act as a surrogate mother;" .
27. That at page 6, line 3, ***for*** the words, "the age of intending couple is between", the words "the intending couple are married and between the age of", be ***substituted***.
28. That at page 6, lines 6 and 7 be ***deleted***.

Clause 5

29. That at page 6, lines 16 and 17, ***after*** the words, "intending couple", the words "or intending woman", be ***inserted***.

Clause 7

30. That at page 6, line 27, ***after*** the words, "intending couple", the words "or intending woman", be ***inserted***.
31. That at page 6, lines 31 to 33 be ***deleted***.

New Clause 7A

32. That at page 6, ***after*** line 33, the following new clause, be ***inserted***, namely:-
- "**7A.** A child born out of surrogacy procedure shall be deemed to be a biological child of the intending couple or intending woman and the said child shall be entitled to all the rights and privileges available to a natural child under any law for time being in force." Rights of surrogate child.

Clause 8

33. That at page 6, line 34, ***for*** the words "implanted in the surrogate mother", the words "implanted in the uterus of the surrogate mother" be ***substituted***.

Clause 13

34. That at page 7, line 37, ***after*** the words, "surrogacy clinic", the words "or the intending couple or the intending woman", be ***inserted***.
35. That at page 7, line 39, ***after*** the words and figure, "under section 12", the words and figure "and communication relating to rejection of the certificates under section 4", be ***inserted***.

New Clauses 13A and 13B

36. That at page 7, *after* line 45 the following new clauses be *inserted* namely:—
- "**13A.** There shall be established a Registry to be called the National Assisted Reproductive Technology and Surrogacy Registry for the purposes of registration of surrogacy clinics under this Act.
- Establishment of National Assisted Reproductive Technology and Surrogacy Registry.
- 13B.** The National Assisted Reproductive Technology and Surrogacy Registry referred to in section 13A and to be established under section 9 of the Assisted Reproductive Technology Act shall be the National Registry for the purposes of this Act and the functions to be discharged by the said Registry under the Assisted Reproductive Technology Act shall, *mutatis mutandis*, apply. "
- Application of provisions of Assisted Reproductive Technology Act with respect to National Registry.

Clause 14

37. That at page 8, *for* lines 2 to 5, the following be *substituted*, namely:-
- "NATIONAL ASSISTED REPRODUCTIVE TECHNOLOGY AND SURROGACY BOARD AND STATE ASSISTED REPRODUCTIVE TECHNOLOGY AND SURROGACY BOARDS
- 14.** (1) The Central Government shall, by notification, constitute a Board to be known as the National Assisted Reproductive Technology and Surrogacy Board to exercise the power and perform the functions conferred on the Board under this Act."
- Constitution of National Assisted Reproductive Technology and Surrogacy Board.

38. That at page 8, lines 22 and 23, the words, "or experts of stri-roga or prasuti-tantra", be *deleted*.

Clause 15

39. That at page 8, lines 42 and 43, *for* the words, "one year", the words "three years", be *substituted*.

Clause 22

40. That at page 10, line 27, *for* the words "State Surrogacy Boards", the words "State Assisted Reproductive Technology and Surrogacy Boards" be *substituted*.

Clause 23

41. That at page 10, *for* lines 29 to 31, the following be *substituted*, namely:—
 "23. Each State and Union territory having Legislature Constitution shall constitute a Board to be known as the State Assisted of State Reproductive Technology and Surrogacy Board or the Assisted Union territory Assisted Reproductive Technology and Reproductive Surrogacy Board, as the case may be, which shall Technology discharge the following functions, namely:- ". and Surrogacy Board.

Clause 24

42. That at page 11, lines 13 and 14, the words "or experts of stri-roga or prasuti-tantra", be *deleted*.

Clause 25

43. That at page 11, line 29, *for* the words "one year", the words "three years" be *substituted*.

Clause 32

44. That at page 13, ***for*** line 9, the following be ***substituted***, namely:—
"each of the Union territories for the purposes of this Act and the Assisted Reproductive Technology Act. "
45. That at page 13, ***for*** line 12, the following be ***substituted***, namely:—
"the whole or any part of the State for the purposes of this Act and the Assisted Reproductive Technology Act."
46. That at page 13, ***after*** line 15, the following be ***inserted***, namely:—
"(i) an officer of or above the rank of the Joint Secretary of the Health and Family Welfare Department-Chairperson, *ex officio*; "
47. That at page 13, line 17 ***for*** the word "Chairperson" the words "Vice-Chairperson, *ex officio*" be ***substituted***.

Clause 34

48. That at page 14, line 12, ***after*** the words "may be prescribed", the words "and submit the same to the National Assisted Reproductive Technology and Surrogacy Board" be ***inserted***.

Clause 37

49. That at page 15, ***for*** the existing marginal heading, the words "Punishment for not following altruistic surrogacy." be ***substituted***.
50. That at page 15, line 8, ***after*** the words "Any intending couple", the words "or intending woman" be ***inserted***.
51. That at page 15, line 10, ***for*** the words "commercial surrogacy", the words "not following the altruistic surrogacy" be ***substituted***.

Clause 47

52. That at page 16, **after** line 33 the following be **inserted**, namely:—
 "(a) the prescribed expenses under clauses (b), (f) and (g) of sub-section (1) of section 2;".
53. That at page 16, line 36 **for** the words, "the manner", the words "the period and manner", be **substituted**.
54. That at page 16, **after** line 37, the following be **inserted**, namely:—
 "(ba) the form and manner of application for obtaining certificate of recommendation from the Board under proviso to sub-clause (a) of clause (ii) of section 4;".
55. That at page 16, line 39, **after** the word "company" the words "and the manner of such coverage" be **inserted**.
56. That at page 16, line 44, **for** the words "implanted in the surrogate mother", the words "implanted in the uterus of the surrogate mother" be **substituted**.
57. That at page 17, lines 17 and 18, **for** the words "the State and Union territory Boards", the words "the State Assisted Reproductive Technology and Surrogacy Board and Union territory Assisted Reproductive Technology and Surrogacy Board" be **substituted**.

STATEMENT BY MINISTER

Status of implementation of recommendations contained in the Three Hundred and Fourth Report of the Department-related Parliamentary Standing Committee on Industry

सूक्ष्म, लघु और मध्यम उद्यम मंत्रालय में राज्य मंत्री (श्री भानु प्रताप सिंह वर्मा) : महोदय, मैं सूक्ष्म, लघु और मध्यम उद्यम मंत्रालय संबंधी अनुदान मांगों (2021-22) पर विभाग संबंधित उद्योग संबंधी संसदीय स्थायी समिति के तीन सौ चौथे प्रतिवेदन में अंतर्विष्ट सिफारिशों के कार्यान्वयन की स्थिति के संबंध में एक वक्तव्य सभा पटल पर रखता हूँ।

MATTER RAISED WITH PERMISSION

MR. CHAIRMAN: There were some five notices under Rule 267. First of all, the House should be allowed to function, then only you can think of it. That is why I have not admitted them. Now, Zero Hour, Shri Ram Nath Thakur.(Interruptions)....

SHRI JAIRAM RAMESH (Karnataka): But, Sir, we have given notice.(Interruptions)....

MR. CHAIRMAN: What is this?(Interruptions)....

Need to take effective steps to curb pollution in and around Delhi

श्री राम नाथ ठाकुर (बिहार): सभापति महोदय, population के लिहाज़ से दिल्ली में हर प्रदेश से लोग आते हैं। ...**(व्यवधान)**... दिल्ली में पॉल्यूशन की स्थिति बहुत खराब है। ...**(व्यवधान)**...

SHRI JAIRAM RAMESH: Suspension and resignation(Interruptions)....

SHRI K.C. VENUGOPAL (Rajasthan): At least, allow him, Sir.(Interruptions).... Please allow the LoP.(Interruptions)....

MR. CHAIRMAN: All of you sit down.(Interruptions).... You sit down.(Interruptions).... My priority is functioning of the House, discipline, decorum and decency.(Interruptions).... Debate, discussion and decision, that is my priority.(Interruptions)....

SHRI K.C. VENUGOPAL: Please give a chance to LoP.(Interruptions)....

MR. CHAIRMAN: The other day, Friday, I had requested both the Government and the Opposition to sit together and discuss and then see to it that the House is restored and the decency and decorum is restored.(Interruptions).... The Minister met me and really, the brief remains disappointing.(Interruptions).... No placards.(Interruptions).... Please, no placards.(Interruptions)....

SHRI K.C. VENUGOPAL: Sir, at least, hear the LoP.(Interruptions)....

MR. CHAIRMAN: My concern is discipline, decorum and decency.(Interruptions).... Debate, discuss and decide.(Interruptions).... This is my wish.(Interruptions)....

श्री राम नाथ ठाकुर: सभापति महोदय, मैं निवेदन करना चाहता हूँ...(व्यवधान)...

MR. CHAIRMAN: If you are not interested, I am adjourning the House to meet at 2 o' clock.

The House then adjourned at five minutes past eleven of the clock.

The House reassembled at two of the clock,

MR. DEPUTY CHAIRMAN *in the Chair*

GOVERNMENT BILLS

The Mediation Bill, 2021

MR. DEPUTY CHAIRMAN: Bill for introduction. The Mediation Bill, 2021; Prof. S.P. Singh Baghel to move for leave to introduce the Mediation Bill, 2021.(Interruptions).... Nothing is going on record.(Interruptions).... Please.(Interruptions)....

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (PROF. S.P. SINGH BAGHEL): Sir, I wish to move for leave to introduce a Bill to promote and facilitate mediation, especially institutional mediation, for resolution of disputes, commercial or otherwise, enforce mediated settlement agreements, provide for a body for registration of mediators, to encourage community mediation and to make online mediation as acceptable and cost effective process and for matters connected therewith or incidental thereto.

The question was put and the motion was adopted.

PROF. S.P. SINGH BAGHEL: Sir, I introduce the Bill.(Interruptions)....

विपक्ष के नेता (श्री मल्लिकार्जुन खरगे): सर, इस बिल को Standing Committee को भेजिए। ... (व्यवधान)...

श्री उपसभापति : माननीय मंत्री जी। ...**(व्यवधान)**... प्लीज़ ध्यान से सुनें, आप लोग अपनी सीट पर जाएँ। ...**(व्यवधान)**... प्लीज़ आप लोग अपनी सीट पर जाएँ, ...**(व्यवधान)**... Well मैं न आऊँ, प्लीज़। ...**(व्यवधान)**... Let him speak. ...**(Interruptions)**... उन्हें बोलने दें, प्लीज़। ...**(व्यवधान)**...

प्रो. एस.पी. सिंह बघेल : उपसभापति महोदय, मैं आपकी अनुमति से इस बिल को Department-Related Parliamentary Standing Committee on Personnel, Public Grievances, Law and Justice को भेजने के लिए recommend करता हूँ।

श्री उपसभापति: धन्यवाद। ...**(व्यवधान)**... प्लीज़। ...**(व्यवधान)**... Now, the Short Duration Discussion.**(Interruptions)**.... ओमिक्रॉन पूरी दुनिया और भारत के लिए बहुत महत्वपूर्ण विषय है। ...**(व्यवधान)**... आप इस पर बहस चाहते थे। ...**(व्यवधान)**... तीसरे दिन आज आपके पास इस पर बहस का अवसर है। ...**(व्यवधान)**... पूरी दुनिया और भारत चिंतित है। ...**(व्यवधान)**... माननीय मंत्री जी जवाब देने के लिए बैठे हैं, इस पर बहस conclude होनी है। ...**(व्यवधान)**... कृपया ओमिक्रॉन पर बहस चलने दें। ...**(व्यवधान)**... आपकी माँग पर यह बहस शुरू हुई थी। ...**(व्यवधान)**... Now, Shri Syed Zafar Islam; nothing else is going on record.**(Interruptions)**....

SHORT DURATION DISCUSSION

*Situation arising out of cases of Omicron variant of COVID-19 virus in the country

SHRI SYED ZAFAR ISLAM (Uttar Pradesh): Sir, I once again thank you for giving me this opportunity and I request the Opposition Benches to be slightly responsible.**(Interruptions)**.... We are discussing something which is very, very important and important for the society, not for any particular individual.**(Interruptions)**.... Sir, I request the Opposition parties to please understand, this is a menace for the society.**(Interruptions)**... It is spreading like lightening speed.**(Interruptions)**.... The WHO has made certain observations.**(Interruptions)**.... I think it is important for all of us to understand that it is for the society, and please do not disturb the Parliament ...**(Interruptions)**.... and better listen to all of us and better participate in such discussion. ...**(Interruptions)**...

MR. DEPUTY CHAIRMAN: Zafar Islamji, please speak on the subject.**(Interruptions)**....

* Further discussion continued from 16.12.2021.

SHRI SYED ZAFAR ISLAM: Sir, I want to highlight a few things that this is a new variant of COVID-19...*(Interruptions)*... and it is important for us that the way it is spreading in every other country, WHO, on Tuesday, has very candidly said that it is spreading at a lightning speed. ...*(Interruptions)*... What does that mean? ...*(Interruptions)*...

श्री उपसभापति : कृपया placard न दिखाएँ, कृपया शोर न करें। ...*(व्यवधान)*... यह बहुत महत्वपूर्ण विषय है। ...*(व्यवधान)*... आप लोग अपनी सीट पर बैठें। ...*(व्यवधान)*... पूरे देश और दुनिया के लिए सबसे महत्वपूर्ण विषय पर यहाँ चर्चा हो रही है। ...*(व्यवधान)*...

SHRI SYED ZAFAR ISLAM: How much preparedness we have*(Interruptions)*.... it is something which all of us know.*(Interruptions)*....

श्री उपसभापति : आप इस पर चर्चा चाहते थे। ...*(व्यवधान)*... प्लीज़ आप हाउस को चलने दें। ...*(व्यवधान)*... प्लीज़, प्लीज़। ...*(व्यवधान)*...

SHRI SYED ZAFAR ISLAM: The hon. Health Minister is here, he will give us a full picture, as to what kind of preparedness, what kind of a position*(Interruptions)*.... is taken by the Government.*(Interruptions)*....

श्री उपसभापति: इस तरह well में खड़े होना, शोर करना और कहना कि इनको बोलने दें, ...*(व्यवधान)*...

SHRI SYED ZAFAR ISLAM: Because at the end of the day,*(Interruptions)*.... it is a menace for the society*(Interruptions)*....

श्री उपसभापति : माननीय एलओपी अगर इस विषय पर बोलना चाहते हैं, तो मैं उन्हें इजाज़त दूँगा। ...*(व्यवधान)*... Not anything other than this....*(Interruptions)*.... अगर वे इस विषय पर बोलेंगे, तो मैं इजाज़त दूँगा। ...*(व्यवधान)*... आप सब लोग अपनी सीट पर जाएँ। ...*(व्यवधान)*... माननीय एलओपी अगर ओमिक्रॉन पर बोलना चाहते हैं, तो मैं इजाज़त देने के लिए तैयार हूँ। ...*(व्यवधान)*... प्लीज़। ...*(व्यवधान)*...

SHRI SYED ZAFAR ISLAM: Sir, I request Opposition benches to please allow and also request them to participate in the discussion.*(Interruptions)*.... I will take this opportunity to highlight something.*(Interruptions)*.... Long ago, there was an

English novelist, Charles Dickens, who wrote 'A Tale of Two Cities'(Interruptions)....

श्री उपसभापति : आज तीसरी बार आप इस महत्वपूर्ण विषय पर सदन नहीं चलने देना चाहते हैं। ...(व्यवधान)... मैं अनुरोध करता हूँ कि आप लोग अपनी सीट पर जाएँ और इस महत्वपूर्ण विषय पर चर्चा होने दें। ...(व्यवधान)... Please go back to your seats.(Interruptions)....

SHRI SYED ZAFAR ISLAM: When we open this book,(Interruptions).... the first thing he said, "It was the best of times, it was the worst of times, it was the season of light, it was the season of darkness, it was the spring of hope, it was the winter of despair."(Interruptions).... "We had everything before us, we had nothing before us."(Interruptions)....

श्री उपसभापति : प्लीज़ आप लोग अपनी सीट पर जाएँ और सदन को चलने दें। ...(व्यवधान)... देश के लिए और बाहर के लिए ओमिक्रॉन बहुत महत्वपूर्ण विषय है। ...(व्यवधान)... The House stands adjourned till 3.00 p.m.

The House then adjourned at five minutes past two of the clock.

The House reassembled at three of the clock,

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA) *in the Chair.*

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Mr. Syed Zafar Islam, you have already spoken, please make the concluding line.(Interruptions)....

SHRI SYED ZAFAR ISLAM: Thank you very much, Sir.(Interruptions).... पिछले तीन दिनों से मैं इतने महत्वपूर्ण सब्जेक्ट पर विस्तार से बात करने की कोशिश कर रहा हूँ, लेकिन अपोज़िशन बेंचेज़ instead of behaving responsibly, they are behaving irresponsibly.(Interruptions).... यह बहुत महत्वपूर्ण मुद्दा है कि यह देश के हर नागरिक के लिए महत्वपूर्ण है और इसलिए मैं इस पर विस्तार से बात करना चाहता हूँ। आदरणीय मंत्री जी भी यहां पर हैं, जो इस पर चर्चा करेंगे। इन लोगों को भी इस पर चर्चा करनी चाहिए थी, लेकिन ये लोग चर्चा नहीं कर रहे हैं। मैं देश के परिप्रेक्ष्य और ग्लोबल परिप्रेक्ष्य, दोनों पर बातें करना चाहता हूँ। जिस तरह से आज ओमिक्रॉन पर डब्ल्यू.एच.ओ. की रिपोर्ट आई है, उस रिपोर्ट में डब्ल्यू.एच.ओ. ने कहा है कि आज यह अनप्रिसिडेन्टेड रेट से बढ़ता जा रहा है। What does that mean, Sir?(Interruptions).... It is a serious threat(Interruptions).... It is a serious threat for the global community, for humanity and these people are not concerned, the Opposition Benches are not concerned.(Interruptions).... They should be

sensitive about it, but they are not.(Interruptions).... मैं यह बताना चाहता हूँ ...**(व्यवधान)**..

उपसभाध्यक्ष (श्री भुबनेश्वर कालिता) : थैंक यू, अब मंत्री जी जवाब देंगे।

श्री सैयद जफर इस्लाम : मैं यह बताना चाहता हूँ, आज आप इंग्लैंड की सिचुएशन देखिये, वहां डेल्टा वेरिएंट तेज़ी से बढ़ रहा है और साथ-साथ ओमिक्रॉन भी तेज़ी से बढ़ रहा है। ...**(व्यवधान)**.. आज सिचुएशन ऐसी है कि हमारी सरकार ने बहुत सारे इनिशिएटिव्स लिये हैं और उन्हीं की वजह से आज यह कंट्रोल में है और यहां अपोज़िशन बेंचेज़ इस तरह से कम्फर्टेबली पार्लियामेंट को डिसरप्ट कर रही हैं।

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Thank you,

श्री सैयद जफर इस्लाम : चूंकि आदरणीय प्रधान मंत्री जी ने शुरू से कोविड-19 की सिचुएशन का ध्यान रखा और कोविड-19 के लिए वैक्सीनेशन कराया, इसलिए आज ये इस तरह से बोल पा रहे हैं। ...**(व्यवधान)**.. सर, मैं बहुत संक्षेप में बोलना चाहता हूँ कि हमारी सरकार ने बहुत सारे इनिशिएटिव्स लिये हैं, आज ओमिक्रॉन दुनिया में तेज़ी से बढ़ रहा है, लेकिन हिन्दुस्तान में यह फिर भी कंट्रोल में है, इसका श्रेय हमारी लीडरशिप, हमारी सरकार और साथ-साथ साइंटिस्ट्स, रिसर्चर्स, हेल्थ वर्कर्स आदि को जाता है। हमारे मंत्री जी यहां हैं, अपोज़िशन बेंचेज़ से मैं रिक्वेस्ट करता हूँ कि कम से कम आज ..**(व्यवधान)**...

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): You cannot come to this side, please go to that side. Please go to your seats. हम आपसे अनुरोध कर रहे हैं कि आप अपनी सीट्स पर जाएं। ...**(व्यवधान)**..

SHRI SYED ZAFAR ISLAM: They should take advantage, Sir.(Interruptions).... It is important for them also to know about the initiatives taken by hon. Prime Minister and the Government of India.(Interruptions).... Thank you very much, Sir.(Interruptions)....

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Thank you. Now, hon. Minister to reply.(Interruptions)....

स्वास्थ्य और परिवार कल्याण मंत्री; तथा रसायन और उर्वरक मंत्री (श्री मनसुख मांडविया): महोदय, कोविड-19 पेंडेमिक पर राज्य सभा में चर्चा के दौरान कुल मिलाकर आठ माननीय सदस्यों ने अपने महत्वपूर्ण बिन्दु रखे हैं। ...**(व्यवधान)**.. देश में कोविड-19 का पहला केस 13 जनवरी, 2020 को आया था और दुनिया में सबसे पहला केस वुहान में दिसम्बर, 2019 में पाया

गया था। यानी दिसम्बर महीने में कोविड-19 पेंडेमिक को दो वर्ष पूर्ण हो रहे हैं। यह एक ऐसा वैश्विक क्राइसिस है, जिस पर विस्तार से चर्चा हुई और माननीय सदस्यों ने इस उद्देश्य के साथ उस पर विस्तार से अपनी बातें रखीं...(व्यवधान)..

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Please go to your seats.(Interruptions).... Please go to your seats.(Interruptions).... I am listening to you; please go to your seats.

श्री मनसुख मांडविया : शॉर्ट ड्यूरेशन डिस्कशन हो रहा है। लोक सभा में जब इस पर चर्चा चल रही थी, तब कुल मिलाकर 75 माननीय सदस्यों ने अपनी बातें रखीं और रात के लगभग एक बजे तक डिस्कशन चला था। ...(व्यवधान)...

उपसभाध्यक्ष (श्री भुबनेश्वर कालिता) : यह एक महत्वपूर्ण चर्चा हो रही है, it is a serious discussion,(Interruptions).... It is a serious discussion, please go to your seats and listen.(Interruptions).... If you have to say something, go to your seats and say it.(Interruptions)....

श्री मनसुख मांडविया: कोविड-19 की स्थिति को देखते हुए सरकार इस पर चिंतित है और इससे निपटने के लिए मेहनत कर रही है। ऐसी स्थिति में विपक्ष और पक्ष के सभी लोगों ने यदि अपने-अपने सुझाव दिये होते तो मुझे उसका फायदा अवश्य होता। लेकिन मैं खेद के साथ बता रहा हूँ कि इतने सीरियस मैटर पर, इतने महत्वपूर्ण विषय पर, इस चर्चा में भाग न लेते हुए -- केवल 8 ही सदस्य उसमें बोल पाए और बाकी सदस्यों ने हाउस को disturb किया -- मुझे लगता है कि यह उचित नहीं है। ...(व्यवधान)... यदि सब लोगों ने अपने महत्वपूर्ण सुझाव दिये होते और आपके महत्वपूर्ण सुझावों के आधार पर आने वाले दिनों में अगर सरकार कोविड के सामने action plan बनाती, तो वह अवश्य उपयोगी होता, लेकिन यह नहीं हुआ। ...(व्यवधान)...

फिर भी माननीय उपसभाध्यक्ष महोदय, मैं आपके सामने विषय रखना चाहूँगा कि पिछले दो सालों में Covid crisis के दौरान मोदी जी के नेतृत्व में भारत ने अच्छी तरह से लड़ाई लड़ी और इस लड़ाई का हमें अच्छा परिणाम मिला। ...(व्यवधान)... देश कोविड के सामने एकजुट होकर लड़ा। प्रधान मंत्री जी ने कहा कि कोविड के सामने लड़ने के लिए treating, testing, tracing, 'दो गज की दूरी, मास्क है जरूरी' -- प्रधान मंत्री जी ने जो-जो कहा, देश की जनता ने वह सब किया। ...(व्यवधान)... प्रधान मंत्री जी ने देश में Covid crisis के दरमियान देश की रक्षा के लिए, देश के नागरिकों की रक्षा के लिए, हमारे Corona Warriors, हमारे health workers को प्रोत्साहित किया, उनको सम्मानित किया और उनका हौसला बढ़ाया। ...(व्यवधान)...

माननीय उपसभाध्यक्ष महोदय, मुझे बताते हुए खुशी हो रही है कि दुनिया की कई developed countries में भी agitations हुए और जनता lockdown के सामने रोड पर आयी,

लेकिन देश में मोदी जी ने ऐसी व्यवस्था की, जिसमें उन्होंने Corona Warriors और health workers को प्रोत्साहित किया। ...**(व्यवधान)**... उसके अलावा भी देश में जब lockdown था, तब किसी गरीब को भूखे सोने की नौबत नहीं आये, इसके लिए 'प्रधान मंत्री गरीब कल्याण पैकेज' के माध्यम से मुफ्त अनाज देने का भी काम किया, उनके transportation के लिए special trains भी चलायीं और विदेश में हमारे देश के जो नागरिक फँसे थे, उनको वापस लाने की भी व्यवस्था की। ...**(व्यवधान)**... उसकी सराहना न केवल भारत में, बल्कि सारे विश्व में हो रही है, यह हमारी एक उपलब्धि है। ...**(व्यवधान)**...

Covid crisis के दरमियान भारत ने जो efforts किये, भारत ने माननीय मोदी जी के नेतृत्व में जो एक्शन लिया, उस एक्शन के मुताबिक हमने containment zones बनाये और containment zones बनाने से हम कोविड के फैलाव को रोकने में successful रहे। ...**(व्यवधान)**... जब Covid pandemic चल रहा था, जब 2nd wave स्पीड से surge हो रही थी और देश में एकदम मेडिसिन की रिक्वायरमेंट हुई, ऑक्सीजन की रिक्वायरमेंट हुई, उस वक्त जब बेड्स की रिक्वायरमेंट हुई, वेंटिलेटर्स की रिक्वायरमेंट हुई, तो सेंट्रल गवर्नमेंट की ओर से मोदी जी ने बार-बार उसका review लिया, बार-बार वयवटी तंत्र को मार्गदर्शन दिया। ...**(व्यवधान)**... उस समय विभिन्न प्रकार के expert groups बनाये गये और तुरंत ही respond किया गया। उसका एक अच्छा नतीजा हमें देखने को मिला। ...**(व्यवधान)**... आज जब हम विश्व में कहीं जाते हैं और विश्व में जब इंडिया के Covid crisis के बारे में डिस्कशन होता है, तो इंडिया ने जिस तरह से Covid crisis के समय एक्शन लिया, Covid crisis को successfully manage करने की कोशिश की, उसकी आज दुनिया भर में सराहना हो रही है। ...**(व्यवधान)**...

माननीय उपसभाध्यक्ष महोदय, उसके अलावा अगर देश में कोविड से लड़ने के लिए सबसे महत्वपूर्ण कोई weapon है, तो वह weapon है - vaccine. देश में ही indigenous vaccine की research हुई, indigenous vaccine की manufacturing हुई। ...**(व्यवधान)**... महोदय, एक ऐसा समय था, जब देश में vaccine पर medicine sector में या pharma sector में कोई research होती थी, तो research के approval के लिए 2-3 साल लग जाते थे। ...**(व्यवधान)**... प्रधान मंत्री जी के effort से हमारे साइंटिस्ट्स को प्रोत्साहित करने के बाद, वयवटी प्रक्रिया को भी सरल किया गया। सरल वयवटी प्रक्रिया के माध्यम से देश में ही research और देश में ही manufacture की हुई vaccines हमें 9 महीने में मिल गयीं। यह हमारे देश के लिए सबसे बड़ी उपलब्धि है। ...**(व्यवधान)**...

इतना ही नहीं, देश में vaccine की manufacturing होने के बाद 130 करोड़ की जनसंख्या, 130 करोड़ की आबादी का vaccination करना एक बहुत बड़ा चैलेंज था। ...**(व्यवधान)**... दुनिया में जब vaccination की बात आती है, तो इंडिया की आबादी के सापेक्ष में दुनिया की आबादी बहुत कम है, लेकिन फिर भी इंडिया ने जो vaccination drive चलायी, देश उससे जुड़ा और आज अगर हम अन्य देशों की बात करें ...**(व्यवधान)**... तो मैं बताना चाहूंगा कि UK की 6 करोड़ के करीब population है, वहां 1st डोज 76% की हुई है, 2nd डोज 70% की हुई

है। ...**(व्यवधान)**... USA में 1st डोज़ 72% की हुई है, जर्मनी में 73% की हुई है, इटली में 79% की हुई है। ये सब developed countries हैं और इन सब countries में हेल्थ इंफ्रास्ट्रक्चर को strong माना जाता है लेकिन इनके सापेक्ष इतने बड़े देश भारत में, huge diversity, huge population, city, town, village, हमारी यह सब स्थिति होने के बावजूद भी मोदी जी के नेतृत्व में देश ने हमारे हेल्थ वर्कर्स के प्रयास से एक ऐसा काम करके दिखाया कि आज हिन्दुस्तान में 88% को 1st डोज़ लग चुकी है, 58% को 2nd डोज़ लग चुकी है और आज देश की ज्यादातर population vaccinated है। इस vaccination अभियान के माध्यम से देश के नागरिकों को कोविड से एक महत्वपूर्ण सुरक्षा हासिल हुई है। आज देश में हर राज्य के पास पर्याप्त मात्रा में वैक्सीन का स्टॉक उपलब्ध है और 17 करोड़ डोज़ेज सब स्टेट्स में पड़ी हुई हैं। इसके अलावा हमारी manufacturing capacity बढ़ी है। आज इंडिया की manufacturing capacity 31 करोड़ डोज़ेज प्रति माह है और अगले दो महीने में वह capacity बढ़कर 45 करोड़ डोज़ेज प्रति माह होने जा रही है। Indian research, Indian manufactured vaccines की संख्या भी आज दो है और दो और कंपनियों का data सबमिट हो चुका है तथा आने वाले दिनों में उनको भी emergency use authorization मिलने की संभावना है। यह हमारे लिए और देश के लिए गौरव की बात है। ...**(व्यवधान)**...

उपसभाध्यक्ष महोदय, जब ऐसी स्थिति होती है, तब देश स्वाभाविक तौर पर गौरवान्वित होता है, देश का हौसला बढ़ता है। मुझे आपके माध्यम से बताना है कि इन सब विषयों पर जब चर्चा होती है, तब सभी सम्माननीय सदस्य उस चर्चा में भाग लेते हैं। देश ने जो सराहनीय कार्य किया है, देश में आज 137 करोड़ डोज़ेज administer हो चुकी हैं, यह एक विश्व रिकॉर्ड भी है और हमारे लिए एक बहुत बड़ी उपलब्धि भी है। हम उसकी प्रशंसा क्यों न करें, हम उसकी सराहना क्यों न करें? एक दिन में 2.5 करोड़ डोज़ेज administer होना बहुत बड़ी बात है। ...**(व्यवधान)**...

माननीय उपसभाध्यक्ष महोदय, जब मैं primary school में पढ़ता था, मुझे तब का एक विषय याद आ रहा है। ...**(व्यवधान)**... जब मैं वहां पढ़ता था, तब हमारे राकेश शर्मा जी आकाश में गये थे। उस समय हम तो primary school में पढ़ने वाले बच्चे थे, लेकिन जब वे आकाश में गये और उस वक्त तत्कालीन प्रधान मंत्री श्रीमती इंदिरा गांधी जी के साथ उन्होंने आकाश से आकाश यात्री के रूप में बात की। बातचीत के दौरान जब इंदिरा जी ने उनसे पूछा कि हिन्दुस्तान वहां से कैसा लग रहा है, तब राकेश शर्मा जी ने कहा था कि “सारे जहाँ से अच्छा हिन्दोस्तां हमारा”- इस बात पर देश के स्कूलों में मिठाइयां बंटी थीं। हमें यह नहीं पता था कि किसलिए राकेश शर्मा जी आकाश में गये, आकाश यात्री हैं, क्या हैं, यह हमें नहीं पता था लेकिन हमें केवल इतना पता था कि देश में कुछ अच्छा हुआ है और अच्छा हुआ था तो मिठाई बंटी थी तथा उनकी सराहना करने में सब लोग जुड़े थे। महोदय, जब देश में कुछ अच्छा होता है तो सब लोग उसकी सराहना करें-यह आवश्यक है और लोग करते भी हैं लेकिन हमारे यहां कभी-कभी politics को लेकर ऐसे प्रसंग पर भी हमारे विपक्ष के लोग चुप हो जाते हैं। ...**(व्यवधान)**... 2.5 करोड़ डोज़ेज एक दिन में administer होना, जो कि कई देशों से डबल है-कई देशों की population के जितनी डोज़ेज एक दिन में administer हो गयीं, जिसे देश की जनता ने किया और वह भी प्रधान मंत्री जी के जन्मदिन के

अवसर पर किया। प्रधान मंत्री जी के जन्मदिन के अवसर पर देश की जनता स्वयं सामने आई, यहां से कोई ऐसा फरमान नहीं निकला था। ...**(व्यवधान)**... हम सभी प्रधान मंत्री जी को क्या तोहफा दे सकते हैं-देश के नागरिकों को हेल्थ सुरक्षा देकर हम प्रधान मंत्री जी का जन्म दिन मनायें, 16 तारीख को मनायें, ऐसा मैंने ट्वीट किया था और उस ट्वीट के आधार पर 2.5 करोड़ डोज़ेज़ एक दिन में administer हो जाना, आपको उसकी सराहना करनी चाहिए थी। बाकी तो ठीक है, politics चलती रहती है, आपको जो कहना है, वह आप कहते रहते हैं लेकिन जब राष्ट्र गौरव का विषय आता है, ऐसी स्थिति में यदि हम सब साथ मिलकर उसकी सराहना करें, तो मुझे लगता है कि इससे देश का गौरव भी बढ़ता है और आपको भी उसमें फायदा ही होगा। ...**(व्यवधान)**... महोदय, देश में वर्तमान स्थिति को देखते हुए, हमने केवल इतना ही नहीं किया कि कोविड मैनेजमेंट में आज तक जो किया, वह पूरा हो गया। ...**(व्यवधान)**... ऐसा नहीं है, बल्कि हमने फर्स्ट वेव एंड सेकंड वेव से बहुत कुछ सीखा भी है। ...**(व्यवधान)**... उस सीख के आधार पर आने वाले दिनों में अगर कोविड केसेज़ बढ़ते हैं, तो उनके लिए भी हमने पहले से तैयारी करके रखी है। ...**(व्यवधान)**... उसकी तैयारी के अनुसार देश में सारी व्यवस्था कैसे की जाए, इसके लिए हमने कोविड पैकेज-II declare किया है। ...**(व्यवधान)**... 22,000 करोड़ रुपए का पैकेज-II के माध्यम से सभी स्टेट गवर्नमेंट्स को पैसा दिया गया है। ...**(व्यवधान)**... स्टेट गवर्नमेंट्स उस पैसे से क्या करेंगी? ...**(व्यवधान)**... स्टेट गवर्नमेंट्स उस पैसे से अपने डिस्ट्रिक्ट हॉस्पिटल्स में बेड की संख्या बढ़ाएँगी। ...**(व्यवधान)**... शायद बच्चों में भी इसका effect हो, इसलिए बच्चों के लिए separate beds की व्यवस्था की जाए। ...**(व्यवधान)**... इसके लिए ICU बनाया जाए। ...**(व्यवधान)**... बच्चों के लिए डिस्ट्रिक्ट प्लेस पर वेंटिलेटर्स की व्यवस्था की जाए। ...**(व्यवधान)**... उसमें से हर डिस्ट्रिक्ट में एक करोड़ रुपए का बफर स्टॉक बनाया जाए। ...**(व्यवधान)**... उसके माध्यम से डिस्ट्रिक्ट और ब्लॉक स्तर पर सारी व्यवस्थाएँ पूरी हो जाएँ, ताकि अगर भविष्य में केसेज़ बढ़ें, तो भी हमें चिन्ता न रहे, हम उसका मैनेजमेंट कर सकें। ...**(व्यवधान)**... हमने इस तरह की भी व्यवस्था करके रखी है। ...**(व्यवधान)**...

अगर मैं वर्तमान समय की बात करूँ, तो वर्तमान समय में ओमिक्रॉन के केसेज़ दिखाई दे रहे हैं। ...**(व्यवधान)**... हमने ओमिक्रॉन से भी लड़ने के लिए पहले से तैयारी कर रखी है। ...**(व्यवधान)**... अगर देश में ओमिक्रॉन के केसेज़ बढ़ते हैं, तो ऐसी स्थिति में हम क्या करें? ...**(व्यवधान)**... ओमिक्रॉन क्या है? ...**(व्यवधान)**... ओमिक्रॉन डेल्टा वेरिएंट का एक म्यूटेंट वेरिएंट है। ...**(व्यवधान)**... यह सबसे पहले 24 नवंबर को साउथ अफ्रीका में पाया गया। ...**(व्यवधान)**... इसके बाद यह और कंट्रीज़ - बोत्सवाना, नॉर्वे आदि में पाया गया। ...**(व्यवधान)**... इसके बाद WHO ने इसको variant of concern declare किया, क्योंकि यह वेरिएंट कैसे behave करेगा, कैसे फैलेगा, इसके ऊपर वैक्सीन का effect होगा या नहीं होगा - इन सबका अध्ययन करना आवश्यक होता है। ...**(व्यवधान)**... इसके लिए WHO ने कहा कि यह variant of concern है, इसलिए इसके ऊपर detail में स्टडी की जाएगी। ...**(व्यवधान)**... WHO भी उसके ऊपर नज़र रख रहा है। ...**(व्यवधान)**... भारत सरकार की ओर से हम भी उसके ऊपर नज़र बनाए हुए हैं। ...**(व्यवधान)**... आज भारत में 161 केसेज़ पाए गए हैं। ...**(व्यवधान)**... दुनिया में जिस तरह से केसेज़ सामने आने लगे, उसको देखते हुए देश में यह spread न हो, इसके लिए भारत सरकार

की ओर से सतर्कता रखी जा रही है।...**(व्यवधान)**... जिन कंट्रीज़ में यह वेरिएंट पाया गया है, हमने उन कंट्रीज़ को अलग कंट्रीज़ के रूप में identify किया और उनको high-risk countries के रूप में पहचाना। ...**(व्यवधान)**... वहाँ से आने वाले traveler का रैपिड आरटी-पीसीआर टैस्ट एयरपोर्ट पर ही हो, उसके बाद वह अपने घर जाए और घर पर जाने के बाद वहाँ भी वह सात दिनों तक isolate रहे। सात दिनों के बाद वह फिर से टैस्ट करवा ले। ...**(व्यवधान)**... हमने इस तरह की SOPs declare कीं। ...**(व्यवधान)**... मैंने स्वयं सभी स्टेट्स के साथ बातचीत की। ...**(व्यवधान)**... सेक्रेटरी, हेल्थ ने आज तक तीन बार सभी स्टेट गवर्नमेंट्स से बातचीत की ताकि इस वेरिएंट के संदर्भ में सभी स्टेट गवर्नमेंट्स को information मिले। ...**(व्यवधान)**... हम इस संबंध में regularly expert team के साथ बैठ कर बात करते हैं कि दुनिया में क्या स्थिति है, देश में क्या स्थिति है, इसका क्या effect हो रहा है, vaccinated लोगों पर क्या effect हो रहा है, non-vaccinated लोगों पर क्या effect हो रहा है - हम इन सारी स्थितियों का day-to-day आकलन कर रहे हैं। ...**(व्यवधान)**... हमने फर्स्ट एंड सेकंड वेव के दरमियान जो सीखा है, उसके आधार पर भविष्य में अगर देश में वेरिएंट फिर फैले, तो दिक्कत न आए, इसके लिए सभी स्टेट्स के पास पर्याप्त मात्रा में मेडिसिन्स हों। ...**(व्यवधान)**... पर्याप्त मात्रा में मेडिसिन्स हों, इसके लिए हमने Covid Package-II, ECRP Package-II में प्रावधान किया था। सभी स्टेट्स के साथ फॉलो-अप लेकर डिस्ट्रिक्ट लेवल पर, स्टेट लेवल पर और सेंट्रल लेवल पर जो महत्वपूर्ण medicines हैं, हमने उन medicines के बफर स्टॉक की ऑलरेडी व्यवस्था कर ली है। ...**(व्यवधान)**... जब भविष्य में केस बढ़ेंगे, तब बफर स्टॉक का उपयोग किया जाएगा और आने वाले दिनों में, हमें इस crisis में भी दिक्कत न हो, हमने यह व्यवस्था भी करके रखी है। ...**(व्यवधान)**... ऑक्सीजन की capacity, ऑक्सीजन प्लांट की capacity आज बढ़ चुकी है। ...**(व्यवधान)**... आज हमने 48,000 ventilators सभी स्टेट्स तक पहुंचा दिए हैं। ...**(व्यवधान)**... इन ventilators के संबंध में कभी-कभी यहाँ से comment भी आता था कि ventilator चलता नहीं है, ventilator में खराबी है। ...**(व्यवधान)**... माननीय उपसभाध्यक्ष महोदय, यह पोलिटिक्स का विषय नहीं है। ...**(व्यवधान)**... जब ऐसी बात करते हैं, तब हम किन लोगों के सामने उंगली उठाते हैं, यह हमें पता भी नहीं रहता है। ...**(व्यवधान)**... मैंने यह तय किया है, मैं तो रिकॉर्ड लेकर घूमता हूँ। ...**(व्यवधान)**... ऐसी स्थिति में कोई कहे कि ventilator चलता नहीं है, इसलिए मैंने तय किया कि ventilator जिस स्टेट को दिया गया है, चूँकि हम स्टेट्स को देते हैं, स्टेट्स हॉस्पिटल्स को देती हैं और उनके हॉस्पिटल्स प्रमाण पत्र देते हैं, इसलिए मैंने कहा कि सभी स्टेट गवर्नमेंट्स लिखकर दें कि यह ventilator हमें मिला है, यह ventilator install हो गया है, यह ventilator अच्छी तरह से चल रहा है, आप ऐसा प्रमाण पत्र दें। ...**(व्यवधान)**... सर, हम किसी को बिना कारण से पोलिटिक्स करने का अवसर भी नहीं देना चाहते हैं। ...**(व्यवधान)**... आज 48,000 ventilators की रिपोर्ट स्टेट गवर्नमेंट्स ने दी है। ...**(व्यवधान)**... माननीय उपसभाध्यक्ष महोदय, मैं यह इसलिए बोल रहा हूँ, क्योंकि हाउस के बाहर जाकर फिर यह बात शुरू होगी कि ventilator चल नहीं रहा है, ventilator में खराबी है। ...**(व्यवधान)**... Ventilator चल रहा है, ऐसा आपकी स्टेट गवर्नमेंट ने कहा है, यह रिकॉर्ड मैं यहाँ लेकर आया हूँ, क्योंकि यह allegation लगाने का अवसर भी नहीं मिलना चाहिए। ...**(व्यवधान)**... मेरा तो आग्रह है कि यह विषय पोलिटिक्स करने का है ही नहीं, आक्षेप-प्रत्याक्षेप का है ही नहीं। ...**(व्यवधान)**... सरकार की ओर से हम इस विषय पर कभी पोलिटिक्स करना ही नहीं चाहते हैं।

...(व्यवधान)... प्रधान मंत्री जी ने स्वयं कहा है कि इस कोविड क्राइसिस के सामने देश को एक होकर लड़ना है। ...(व्यवधान)... यूँ तो कई विषय होते हैं, जिनमें पोलिटिक्स खड़ी हो सकती है, लेकिन लोगों की जिंदगी के साथ जुड़े हुए विषय पर भी हम पोलिटिक्स करना शुरू करें, यह देश के लिए अच्छा नहीं होता है। ...(व्यवधान)...

महोदय, एक ऐसी स्थिति थी, जब देश में सेकंड वेव चल रही थी, देश में ऑक्सीजन की डिमांड एकदम बढ़ी थी और जैसे ही ऑक्सीजन की डिमांड बढ़ी, वैसे ही ऑक्सीजन का प्रोडक्शन बढ़ाना शुरू किया गया। ...(व्यवधान)... 1,000-1,500 मीट्रिक टन की average requirement होती थी, वह बढ़कर 9,000 मीट्रिक टन से ज्यादा हो गई। ...(व्यवधान)... ऐसी स्थिति में शायद हमने प्रोडक्शन तो कर लिया, लेकिन उसे एक जगह से दूसरी जगह ले जाने के लिए logistic चाहिए, अलग टाइप का टैंकर चाहिए, वह रातों-रात तो खड़ा नहीं हो सकता था, लेकिन प्रधान मंत्री जी ने कोशिश की, एयरफोर्स के प्लेन को काम में लगाया, ऑक्सीजन टैंकर लेकर ट्रेन चलने लगी, विदेश से टैंकर मंगाना शुरू किया। ...(व्यवधान)... माननीय उपसभाध्यक्ष महोदय, ऐसी स्थिति में मदद करने की आवश्यकता थी, सपोर्ट करने की आवश्यकता थी कि चलिए, सरकार अच्छा कर रही है, हम मदद करते हैं, लेकिन ऐसा नहीं किया गया और उस वक्त भी राजनीति हुई थी। ...(व्यवधान)... कई लोग कोर्ट चले गए और उन्होंने कोर्ट में जाकर अपना कोटा मंजूर करवा लिया। ...(व्यवधान)... उन्होंने कोटा तो मंजूर करवा लिया, लेकिन उसे रखने की व्यवस्था नहीं थी। ...(व्यवधान)... टैंकर भरकर आते थे, लेकिन कहाँ खाली करने हैं! ...(व्यवधान)... मैं उस वक्त यह व्यवस्था देख रहा था, इसलिए मुझे पता है। ...(व्यवधान)... इतनी दिक्कत हुई थी कि टैंकर घूम रहे थे, लेकिन खाली करने की जगह नहीं थी। ...(व्यवधान)... कोटा मंजूर करवा लिया कि हमें इतना चाहिए, लेकिन अगर इतना चाहिए था, तो उसे रखने की व्यवस्था भी करनी चाहिए थी। ...(व्यवधान)... एक जगह तो दिक्कतें थीं, लेकिन उस वक्त भी पोलिटिक्स होती थी। ...(व्यवधान)... माननीय उपसभाध्यक्ष महोदय, उस वक्त पार्लियामेंट के floor पर comments होते थे और रास्ते में कोई दूसरी बात होती थी। ...(व्यवधान)... ऐसी स्थिति में हम पोलिटिक्स करने के अलावा साथ मिलकर लड़े होते, तो आज हमें दुनिया में जो क्रेडिट मिला है, उससे भी ज्यादा क्रेडिट मिल सकता था। ...(व्यवधान)... यह विषय व्यक्ति का नहीं है, यह विषय नेशनल प्राइड का है, राष्ट्र के गौरव का है। ...(व्यवधान)... आज आप दुनिया की किसी भी कंट्री में चले जाएं, वहाँ जब कोविड क्राइसिस मैनेजमेंट पर बातचीत होगी, तब वे हिन्दुस्तान की ही सराहना करेंगे। ...(व्यवधान)... आपके मुँह पर भी वे हिन्दुस्तान की सराहना करेंगे। ...(व्यवधान)... वे ऐसा नहीं कहेंगे कि यह भाजपा की सरकार ने किया है, बल्कि वे कहेंगे कि यह भारत ने करके दिखाया है। ...(व्यवधान)... यही बात होनी है। ...(व्यवधान)... इसलिए ऐसी स्थिति में हम सब लोगों को साथ मिलकर ही इसका सामना करना है। ...(व्यवधान)..

माननीय उपसभाध्यक्ष महोदय, जब ओमिक्रॉन की बात आ रही है, तो जैसा मैंने बताया कि देश में आज 161 केसेज रिपोर्ट हुए हैं। ...(व्यवधान)... ये केसेज अलग-अलग स्टेट्स में अलग-अलग हैं। ...(व्यवधान)... ये केसेज राजस्थान में हैं, गुजरात में हैं, महाराष्ट्र में हैं, कर्णाटक में हैं, उत्तर प्रदेश में हैं, दिल्ली में हैं और चंडीगढ़ में हैं। आज इन सभी जगहों पर कोविड केसेज रिपोर्ट

हुए हैं। ...**(व्यवधान)**...ये कोविड केसेज़ रिपोर्ट करने के लिए, ज्यादा टैस्टिंग करने के लिए और genome sequencing बढ़ाने के लिए आज 38 लैब्स काम कर रहे हैं। ...**(व्यवधान)**.. आज देश ने per month 30,000 genome sequencing की capacity हासिल कर ली है। ...**(व्यवधान)**... जिस तरह से दुनिया genome sequencing करती है, वैसे ही हम timely genome sequencing कर रहे हैं। ...**(व्यवधान)**...आज हमने यह जानने का काम भी शुरू कर दिया है कि इंडिया में हमारी वैक्सींस इस वेरिएंट पर इफेक्ट कर रही हैं या नहीं कर रही हैं। ...**(व्यवधान)**... यह चेक करने के लिए कल्चर डेवलप करना होता है। ...**(व्यवधान)**.. ओमिक्रॉन वेरिएंट का कल्चर डेवलप करके उसके ऊपर हमारी वैक्सींस का क्या इफेक्ट हो रहा है, उसकी भी स्टडी हो रही है। ...**(व्यवधान)**... अगले एक सप्ताह में उसकी भी रिपोर्ट आ जाएगी, जिसके आधार पर हम कुछ कह पाएँगे। ...**(व्यवधान)**.. मेरा सभी से आग्रह है कि यहाँ सरकार की ओर से वीकली एक बुलेटिन आता है, जिसमें Government Spokesperson आकर इंफॉर्मेशन दे रहा है, तो आप कृपया उस इंफॉर्मेशन पर ध्यान दीजिए। ...**(व्यवधान)**...जो रेगुलर लेटेस्ट अपडेट है कि दुनिया में क्या चल रहा है, इंडिया में क्या चल रहा है, वेरिएंट की मूवमेंट क्या है, उसके ऊपर एक्सपर्ट्स ओपिनियन क्या बन रही है, आगे क्या करना है, उसके लिए बुलेटिन के द्वारा ऑफिशियल इंफॉर्मेशन दी जाती है। ...**(व्यवधान)**...इसके अलावा, जब हम कभी गुस्से में आकर बात करते हैं, तो उससे कभी कन्फ्यूजन भी क्रिएट होता है और कभी बिना कारण भय भी क्रिएट हो जाता है। ...**(व्यवधान)**...इस बार देश में यह नहीं होने देना है। ...**(व्यवधान)**...यहाँ से जो इंफॉर्मेशन मिले, यहाँ से जो एडवाइस मिले, यहाँ से जो प्रोटोकॉल डिक्लेयर हो, उसे हमें फॉलो करना है। ...**(व्यवधान)**... हमारे पास आज तक जो इंफॉर्मेशन उपलब्ध हुई है, उसमें WHO ने बताया है और हमारे साइंटिस्ट्स भी इस बात से सहमत हैं कि कोविड मेडिसिन का प्रोटोकॉल, जो डेल्टा वेरिएंट, गामा वेरिएंट तथा अन्य सभी वेरिएंट्स के लिए है, वही प्रोटोकॉल इसके लिए भी है। ...**(व्यवधान)**...

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Go to your seats.
...*(Interruptions)*... You all go to your seats. ...*(Interruptions)*..

डा. मनसुख मांडविया : आज देश में जो 161 केसेज़ आ गए हैं, उनमें से 13 परसेंट केसेज़ एकदम माइल्ड हैं, 80 परसेंट केसेज़ asymptomatic हैं तथा 44 केसेज़ में रोगी ठीक होकर अपने घर चले गए हैं। ...**(व्यवधान)**...आज के दिन में हमारी यह कुल स्थिति है। ...**(व्यवधान)**... आज ओमिक्रॉन वायरस 96 कंट्रीज़ तक स्प्रेड हुआ है। ...**(व्यवधान)**.. हमने सभी तरह की नज़र ओमिक्रॉन वेरिएंट पर लगाकर रखी है। ...**(व्यवधान)**...यह वेरिएंट आने वाले दिनों में और क्या इफेक्ट करेगा, उसको भी हम देखते रहेंगे तथा हम रेगुलरली एडवाइज़री डिक्लेयर करते रहेंगे। ...**(व्यवधान)**...मेरी आप सबसे रिक्वेस्ट है कि कृपया केवल उसके आधार पर ही आप अपना अवलोकन कीजिए, उसके आधार पर ही आप जनता को बताइए, तो मुझे लगता है कि सचमुच जनता में भी कन्फ्यूजन नहीं होगा। ...**(व्यवधान)**... जिस तरह से, फर्स्ट वेव और सेकंड वेव से हमने सीखा है, उसके आधार पर -- आने वाले दिनों में शायद केसेज़ बढ़ें -- उन से हमने जो लर्न किया है, उसको लेकर हम अच्छी तरह से इसका सामना कर पाएँगे। ...**(व्यवधान)**...देश के सभी

नागरिक साथ मिलकर माननीय मोदी जी के नेतृत्व में आने वाले दिनों में कोविड के सामने अपनी लड़ाई लड़ते रहें और उसमें सभी का सहयोग मिले, यही मेरी अपेक्षा है, धन्यवाद। ...**(व्यवधान)**...

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Thank you, hon. Minister. ...**(Interruptions)**... You go to your seats. I appeal to all of you to go to your seats. We have one very important discussion just been concluded. ...**(Interruptions)**... We have another very important Bill. Please go to your seats and have your say. There is a Statutory Resolution. Please go to your seats. ...**(Interruptions)**... Now, we will take up the Narcotics Drugs and Psychotropic Substances (Amendment) Bill, 2021 and its Statutory Resolution. Shri Shaktisinh Gohil. ...**(Interruptions)**... Statutory Resolution, please.**(Interruptions)**.... Shri Shaktisinh Gohil.**(Interruptions)**.... Please go to your seats. It has started now.**(Interruptions)**.... Let the speaker speak.**(Interruptions)**....

GOVERNMENT BILLS - Contd.

***Statutory Resolution disapproving the Narcotic Drugs and Psychotropic Substances
(Amendment) Ordinance, 2021**

and

***The Narcotics Drugs and Psychotropic Substances (Amendment) Bill, 2021**

श्री शक्तिसिंह गोहिल (गुजरात): महोदय, मैं निम्नलिखित संकल्प उपस्थित करता हूँ:
"कि यह सभा 30 सितम्बर, 2021 को भारत के राष्ट्रपति द्वारा प्रख्यापित स्वापक औषधि और मनःप्रभावी पदार्थ (संशोधन) अध्यादेश, 2021 (2021 की सं. 8) का निरनुमोदन करती है।"

महोदय, यह जो ऑर्डिनेंस है, वह इमरजेंसी में लाया जाता है, बड़ी जरूरत के बिना नहीं लाया जा सकता है। आज हमारे लिए बड़ी दिक्कत की बात यह है कि # ...**(व्यवधान)**...

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): No, no.**(Interruptions)**.... It will not go on record.**(Interruptions)**....

श्री शक्तिसिंह गोहिल: मैं यह बात करना चाहता हूँ...**(व्यवधान)**...

* Discussed together.

Not recorded.

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): This will not go on record.
....(Interruptions)....

श्री शक्तिसिंह गोहिल : मैं विषय पर आ रहा हूँ, सर। ...(व्यवधान)...

उपसभाध्यक्ष (श्री भुवनेश्वर कालिता) : आप बिल पर बोलिये। ...(व्यवधान)...

श्री शक्तिसिंह गोहिल : मैं विषय पर बोल रहा हूँ।...(व्यवधान)...

उपसभाध्यक्ष (श्री भुवनेश्वर कालिता) : हां, आप विषय पर बोलिये। ...(व्यवधान)...

SHRI SHAKTISINH GOHIL: I have moved it and I am on the subject.
....(Interruptions)....

उपसभाध्यक्ष (श्री भुवनेश्वर कालिता) : जो विषय पर नहीं है, वह रिकॉर्ड में नहीं जायेगा।
...(व्यवधान)...

श्री शक्तिसिंह गोहिल: मैं विषय पर बोल रहा हूँ। ...(व्यवधान).... I am on the subject.
....(Interruptions)....

उपसभाध्यक्ष (श्री भुवनेश्वर कालिता) : आप विषय पर बोलिये।...(व्यवधान)...

SHRI SHAKTISINH GOHIL: Sir, I am on the subject.(Interruptions).... मैं विषय पर बात कर रहा हूँ। इस विषय में मैंने सिर्फ एक लाइन क्या कह दी, आप इतने ...(व्यवधान)....मेरा इसके ऊपर बोलने का अधिकार है, इसके लिए कोई मना नहीं कर सकता कि * ...(व्यवधान)...

उपसभाध्यक्ष (श्री भुवनेश्वर कालिता) : यह विषय नहीं है। यह रिकॉर्ड में नहीं जायेगा, क्योंकि यह विषय सदन के समक्ष नहीं है। ...(व्यवधान)....आप रिजॉल्यूशन मूव कर रहे हैं? ...(व्यवधान)...

श्री शक्तिसिंह गोहिल: सर, मैं रिजॉल्यूशन मूव कर रहा हूँ।...(व्यवधान)...

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): All right. Resolution moved.(Interruptions).... Please sit down.(Interruptions).... Resolution moved.(Interruptions).... Now, Shrimati Nirmala Shitaraman to move a motion

* Not recorded.

for consideration of the Narcotic Drugs and Psychotropic Substances (Amendment) Bill, 2021.(*Interruptions*)....

THE MINISTER OF FINANCE; AND THE MINISTER OF CORPORATE AFFAIRS (SHRIMATI NIRMALA SITHARAMAN): Sir, I move:

"That the Bill further to amend the Narcotic Drugs and Psychotropic Substances Act, 1985, as passed by Lok Sabha, be taken into consideration."(*Interruptions*)....

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Would you like to speak?(*Interruptions*).... Since you are going to reply also, so speak in short.(*Interruptions*)....

SHRIMATI NIRMALA SITHARAMAN: Sorry, Sir. I couldn't hear you.(*Interruptions*)....

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Since you will reply also, you can speak in short now.(*Interruptions*)....

SHRIMATI NIRMALA SHITARAMAN: Sir, I can speak in my reply.(*Interruptions*)....

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): In short, you can speak, please.(*Interruptions*)....

SHRIMATI NIRMALA SHITARAMAN: Sir, this is an Ordinance-replacing Bill.(*Interruptions*).... I quite understand the Opposition if they object to Ordinances.(*Interruptions*).... But the Ordinance had to come in because the Parliament was not in Session and there was an order of the High Court of Tripura which very quickly wanted us to take it up and therefore we had to bring in the Ordinance.(*Interruptions*).... And like the way, rightly, it is always pointed out that legislation should be the better route.(*Interruptions*).... Now, in order to replace the Ordinance, we have come with a legislation.(*Interruptions*).... I wish the Opposition participates in this debate and then passes this legislation which shall replace the Ordinance.(*Interruptions*).... Thank you, Sir.

The questions were proposed.

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): The motion moved.(Interruptions).... The Statutory Resolution and motion for consideration of the Bill are now open for discussion.(Interruptions).... Any Member desiring to speak can speak now.(Interruptions).... The first speaker will be Shri Digvijaya Singh.

श्री दिग्विजय सिंह (मध्य प्रदेश): माननीय उपसभाध्यक्ष महोदय, यह बिल नारकोटिक्स के बारे में है, पूरे देश में इस नारकोटिक्स की वजह से हमारी युवा पीढ़ी बरबाद हो रही है। मुझे इस बात का दुख है कि यह सरकार न तो नियमों का पालन करती है और न राज्य सभा नियमों का पालन कर रही है। मैं आपसे कहना चाहता हूँ कि 2014 से लेकर एक अमेंडमेंट, जिसमें कि क्लैरिकल मिस्टेक बताई जा रही है, आपके नारकोटिक्स ब्यूरो को उसका पता लगाने के लिए, आपकी सरकार को पता लगाने के लिए 6 साल लगे। केवल यही नहीं है, इस नारकोटिक्स के अन्दर किस-किस प्रकार से *...(व्यवधान)...

उपसभाध्यक्ष (श्री भुबनेश्वर कालिता): आप विषय पर बोलिये।...(व्यवधान)... यह रिकॉर्ड में नहीं जायेगा।...(व्यवधान)...

श्री दिग्विजय सिंह : आप हाउस को ऑर्डर में तो लाइये।...(व्यवधान)...

उपसभाध्यक्ष (श्री भुबनेश्वर कालिता): सदन के सामने यह विषय नहीं है।...(व्यवधान)...

श्री दिग्विजय सिंह : आज एक तरफ *...(व्यवधान)...

उपसभाध्यक्ष (श्री भुबनेश्वर कालिता) : आप विषय पर बोलिये।...(व्यवधान)... यह रिकॉर्ड पर नहीं जायेगा।...(व्यवधान)... This will not go on record.(Interruptions)....

श्री दिग्विजय सिंह : *...(व्यवधान)...

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): You speak on the Bill.(Interruptions).... आप बिल पर बोलिये। यह रिकॉर्ड में नहीं जायेगा।...(व्यवधान)... This will not go on record.(Interruptions)....

श्री दिग्विजय सिंह : *...(व्यवधान)...

श्री दिग्विजय सिंह (क्रमागत) : बरखास्त करने पर हम चर्चा करने के लिए तैयार हैं।...(व्यवधान)... *...(व्यवधान)...

* Not recorded.

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): It is not going on record.
....(Interruptions)....

श्री दिग्विजय सिंह : *

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Have you concluded?
....(Interruptions)....

श्री दिग्विजय सिंह : *

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): This will not go on record.
....(Interruptions).... This will not go on record.(Interruptions).... Message
from Lok Sabha(Interruptions)....

MESSAGES FROM LOK SABHA - Contd.

(I) The Appropriation (No.5) Bill, 2021

(II) The Biological Diversity (Amendment) Bill, 2021 .

SECRETARY GENERAL: Sir, I have to report to the House the following messages received from the Lok Sabha, signed by the Secretary-General of the Lok Sabha:-

(1)

"In accordance with the provisions of rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose the Appropriation (No.5) Bill, 2021, as passed by Lok Sabha at its sitting held on the 20th December, 2021.

2. The Speaker has certified that this Bill is a Money Bill within the meaning of article 110 of the Constitution of India."

* Not recorded.

(II)

"I am directed to inform you that Lok Sabha, at its sitting held on Monday, the 20th December, 2021, adopted the enclosed motion in regard to the Biological Diversity (Amendment) Bill, 2021.

2. I am to request that the concurrence of Rajya Sabha in the said motion, and also the names of the Members of Rajya Sabha appointed to the Joint Committee, may be communicated to this House.

Motion

"That the Bill further to amend the Biological Diversity Act, 2002 be referred to a Joint Committee of the Houses consisting of the following 21 members from this House:-

1. Dr. Sanjay Jaiswal
 2. Ms. Diya Kumari
 3. Dr. Heena Vijaykumar Gavit
 4. Smt. Aparajita Sarangi
 5. Shri Raju Bista
 6. Shri Pallab Lochan Das
 7. Shri Santosh Pandey
 8. Shri Prathap Simha
 9. Shri Jugal Kishore Sharma
 10. Shri Brijendra Singh
 11. Shri Ajay Tamta
 12. Shri Jagdambika Pal
 13. Shri Gaurav Gogoi
 14. Ms. S. Jothimani
 15. Shri A. Raja
 16. Dr. Kakoli Ghosh Dastidar
 17. Shri Sridhar Kotagiri
 18. Shri Prataprao Jadhav
 19. Shri Sunil Kumar Pintu
 20. Shri Achyutananda Samanta
 21. Shri Ritesh Pandey
- and 10 Members from the Rajya Sabha;

that in order to constitute a sitting of the Joint Committee the quorum shall be one-third of the total number of Members of the Joint Committee;

that the Committee shall make a report to this House by the last day of the first week of next Session;

that in other respects the Rules of Procedure of this House relating to Parliamentary Committee shall apply with such variations and modifications as the Speaker may make; and

that this House recommends to Rajya Sabha that Rajya Sabha do join the said Joint Committee and communicate to this House names of the Members to be appointed by Rajya Sabha to the Joint Committee."

The above motion was adopted by Lok Sabha at its sitting held on Monday, the 20th December, 2021."

Sir, I lay a copy of the Appropriation (No.5) Bill, 2021 on the Table.

GOVERNMENT BILLS - *Contd.*

Statutory Resolution disapproving the Narcotic Drugs and Psychotropic Substances (Amendment) Ordinance, 2021

and

The Narcotics Drugs and Psychotropic Substances (Amendment) Bill, 2021 - *Contd.*

SHRI G.V.L. NARASIMHA RAO (Uttar Pradesh): Sir, I have a point of order.(*Interruptions*)....

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): What is your point of order and under what rule?(*Interruptions*)....

SHRI G.V.L. NARASIMHA RAO: Sir, it is under Rule 238 - Rules to be observed while speaking(*Interruptions*).... Shri Digvijaya Singh made certain defamatory comments.(*Interruptions*).... He made allegations for which he has not given any substantiation. Rule 238 (vii) talks about using, "Utter treasonable, seditious or

defamatory words".(*Interruptions*).... He has used defamatory words against the Government and these allegations must be removed from the records.(*Interruptions*)... He has made the allegation that there are members in the Government who are actually accused of certain violations under this particular proposed Act.(*Interruptions*).... So, I would request you to please get his remarks deleted from the records.(*Interruptions*)....

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): The next speaker is Shri Suresh Gopi.(*Interruptions*)....

SHRI SURESH GOPI (Nominated): Thank you, Mr. Vice-Chairman, for giving me this opportunity.(*Interruptions*).... I rise and stand in fullest pride in support of the recommendations made through amendments in the Bill related to the Narcotic Drugs and Psychotropic Substances Act. Through my thorough understanding of the NDPS Act, the main intention is to see that illicit manifestation of drugs are curbed in view of protecting the citizens of the country - culturally, medically and in all other aspects. This has a very holy connotation with the substance of what is said in *Arthashastra* by Chanakya. "To kill a country, to kill the prospects of a country, the probabilities of a country and its growth, you kill the culture." This is what is exactly happening around the world aiming at having a secret agenda for some developing nations. As was rightly said by Shri Digvijaya Singh in his opening line, it is definitely hacking the youth of our country.

Sir, I would like to make some very emotional references to some happenings which are being staged in Kerala, which is a very small State in India, the unholy manifestation of drugs, the industrialisation happening in the name of drugs, wrong manifestation, drug parties.(*Interruptions*).... I don't want to make references to other States because it's not that I belong or I don't belong to, but this is a straight understanding out of straight observation from the mishaps which have been actually dipping the whole State in tears.(*Interruptions*).... My straight reference is to the accidental death or murder of two young models, two little girls, who had gone to a party which was a drug party. They were almost dragged into a forced rape or prostitution.(*Interruptions*).... And, what was the outcome? They had to find an escape route. They took the help of two young gentlemen. They fled the place, but the drug influence chased them. There was a road rage and in the middle of night, right in the centre of Cochi city and right on the centre of the road, the two girls were finished.(*Interruptions*).... You may call it an accident, you may call it a

killing or a loss of life out of an accident, but it is very evident to the people of Kerala that it was a planned murder.(*Interruptions*).... All this is happening again and again. The very next week, we had a similar incident minus the accident or the chase. Another pack of drug parties were brought to book, but the saddest thing is that the law-enforcement system, which should be taking care of such activities, handling them properly and appropriately, they are also hand in glove with such drug industrialists.(*Interruptions*).... So, I think, killing the culture of India through Kerala is killing what the prospective nature of our country should be.(*Interruptions*).... It is an open agenda and that is why such substances cross our periphery from inside the country, from some States which originate from the western region of our country through the sea coast.(*Interruptions*).... So, I think, the intention of Narendra Modiji Government, through our dear Finance Minister, Shrimati Nirmala Sitharaman, an attempt to bring in appropriate Amendments to this Bill which stands totally vindicated and acceptable to the courts.(*Interruptions*)....

Sir, I understand that this is critically important to discuss the illicit and licit use of drugs and the crisis related to them. To keep the mental and physical health, and the social living conditions, we are going to miss out on an energetic and health community for the next generation if this menace, especially the illicit use of drugs, is not handled properly in a befitting manner now.(*Interruptions*).... So, this Bill, which has been brought up now in the House, stands vindicated. For that very matter, I wish to say again that I fully and wholeheartedly support the Bill.(*Interruptions*)....

However, I feel I need to raise some concerns from a certain segment of the society, which is the divine medical disbursal segment, a critical area including both the dispensing and receiving entities of licit application of drugs. On the one hand is the issue that these drugs are addictive in nature, and, on the other hand, the tragedy is that 98 per cent of the ailing and deserving citizens do not have access to pain relief which is the responsibility of the democracy.(*Interruptions*).... Sir, through you, I request the Members to cooperate and permit me to speak. I am talking for the youth of this country, the future of this country. Please.

Sir, 98 per cent of the ailing and deserving citizens do not have access to pain relief which is the responsibility of the democracy. We cannot fail in that. Both these issues, the risk of addiction as well as unrelieved pain are menaces which need to be

handled carefully.(*Interruptions*).... Sir, at least, my friends of the left parties should not be joining in all this because Kerala is the most-inflicted and affected State in the whole of India, if we take into consideration its volume or quantum. Opioid medicines are essential for pain relief in about 75 per cent of people with cancer and data shows that there are 25 lakh Indians living with cancer in the country who have the kind of pain which cannot be relieved without a morphine shot or other opioid medicines. We should be thoroughly aware of the destruction an unrelieved pain can cause. Right now, as I stand before you, there are about ten lakh Indians reeling under pain. Anyone from a palliative care centre will be able to narrate the trauma patients go through in different ways because of pain. The instances are countless where people who are not able to withstand pain, try to even end their lives. The number of those who have contemplated suicide, turned successful or failed and returned back to life from their attempts with bruises and more thudding pain or more pain, are alarming. You have to go through every nook and corner of the country to gather the real numbers or the real data. The National Crime Records Bureau states that more than 26,000 people kill themselves every year due to health-related sufferings. In 2019, the National Medical Commission set up under this Government, has included 'pain management' in the medical curriculum. But this knowledge acquired from faculties becomes useless if there is no access to medicines.

Hence, it is imperative to bring safeguards to prevent inappropriate and non-medical use of opioid medicines like morphine and its variants. At the same time, we have to put in place the guardrails of necessary law, policy and professional efficacy to ensure pain relief and palliative care to the needy. The fact that this is possible has been demonstrated in several countries. Zero abuse may be an impossible dream to achieve but these countries have achieved the principle of balance almost completely, preventing the risk of diversion for non-medical use, while at the same time, ensuring the safe access to those who need it very badly.

In Kerala, rational rules have been successfully implemented since 1998. More than 170 recognized medical institutions stock and dispense oral morphine for use by people in their homes. Injectable morphine and other opioids are reserved for use only in hospitals. There has not been a single case of diversion in the last 23 years. It is supportive data, I believe. If this is possible in a State like Kerala, which is one of the smallest States in India, and even a low-income country like Uganda, alongside the developed western countries, why is that only two per cent of Indians have access to

proper pain relief? It is because the medical practitioners for a long time have been complaining of harassment and misdirected investigations against entities engaged in legitimate dispensation of narcotic drugs, psychotropic substances and controlled substances. ...*(Interruptions)*... In 2012, the Parliamentary Standing Committee on Finance of the Fifteenth Lok Sabha took note of the same and requested the Department of Revenue, Ministry of Finance to introduce appropriate amendments to Sections 41 and 42 of the NDPS Act. ...*(Interruptions)*... Even though the NDPS Act was amended in 2014 and did away with many of the needless restrictions and put in systems for access to medicines, the doctors continue to be in fear. ...*(Interruptions)*... Only a small number of doctors who find this kind of pain utterly unacceptable take the potential risk and continue to deliver it. ...*(Interruptions)*... Others do not want to do it. It is believed that they are more likely to be punished for attempting to treat pain, and safer if they don't. ...*(Interruptions)*...

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Hon. Member, just wait for a minute. Mr. Siva, what is your point of order? ...*(Interruptions)*...

SHRI SURESH GOPI: I am making my speech. Let me say. ...*(Interruptions)*... I am a junior here. ...*(Interruptions)*... Sir, if a balance is to be maintained, it is suggested that certain safeguards be introduced in the procedures for search, seizure and arrest in case of legitimate entities. ...*(Interruptions)*... This is to ensure that genuine entities like doctors are not harassed, and, at the same time, illicit traffickers are proceeded against and poached as permitted by law. ...*(Interruptions)*... There exist reasonable, practical and easy to incorporate suggestions and recommendations within the existing procedure for search, seizure and arrest under Section 42. ...*(Interruptions)*... In the past, enforcement agencies like DRI and NCB have expressed support for the idea of separate procedure for legitimate entities. ...*(Interruptions)*... If we assure the medical fraternity of a smart, fit-for-purpose system that takes their concerns seriously, then controls will still be in place to prevent diversion, and doctors will be reassured that they will not be unnecessarily harassed or punished for indulging in their divine duty of pain management and let the ailing lot sleep with the hope of rising the next morning and living unto death devoid of pain.

I will now say just four lines from the great Mahabharata to vindicate my position and stand and the reason for my support to this initiative by the Narendra Modi Government.

परित्राणाय साधूनां विनाशाय च दुष्कृताम्।
धर्मसंस्थापनार्थाय सम्भवामि युगे युगे ॥'

Thank you, Sir.

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Thank you very much. Before we move to the next speaker, Message from Lok Sabha.

MESSAGES FROM LOK SABHA - Contd.

The Election Laws (Amendment) Bill, 2021

SECRETARY-GENERAL: Sir, I have to report to the House the following message received from the Lok Sabha, signed by the Secretary-General of Lok Sabha:-

"In accordance with the provisions of rule 96 of the Rules of Procedures and Conduct of Business in Lok Sabha, I am directed to enclose the Election Laws (Amendment) Bill, 2021, as passed by Lok Sabha at its sitting held on the 20th December, 2021."

Sir, I lay a copy of the Bill on the Table.

GOVERNMENT BILLS - Contd.

Statutory Resolution disapproving the Narcotic Drugs and Psychotropic Substances (Amendment) Ordinance, 2021

and

The Narcotics Drugs and Psychotropic Substances (Amendment) Bill, 2021 - Contd.

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Thank you. The next speaker is Shri Nadimul haque.

SHRI MD. NADIMUL HAQUE: Sir, thank you for allowing me to speak on this Narcotics Drugs and Psychotropic Substances (Amendment) Bill, 2021. My previous speaker was speaking about the youth and future of this country. I raise their voice through this couplet. * ..(व्यवधान).. सर, मैं तो यह पूछना चाहता हूँ कि इसके साथ-साथ ...(व्यवधान)..

उपसभाध्यक्ष (श्री भुवनेश्वर कालिता) : नहीं, नहीं ..(व्यवधान).. It is not going on record.(Interruptions).... आप बिल पर बोलिए। ..(व्यवधान).. It will not go on record.(Interruptions)....

श्री मो. नदीमुल हक : *

उपसभाध्यक्ष (श्री भुवनेश्वर कालिता): आप नारकोटिक्स बिल पर बोलिए। ..(व्यवधान).. यह आपका विषय नहीं है। .. (व्यवधान)..

श्री मो. नदीमुल हक : *

उपसभाध्यक्ष (श्री भुवनेश्वर कालिता) : यह आपका विषय नहीं है। .. (व्यवधान).. यह रिकॉर्ड पर नहीं जा रहा है। .. (व्यवधान).. अभी मैं दूसरे स्पीकर को बुला रहा हूँ। ..(व्यवधान).. I am calling the next speaker.(Interruptions).... If you do not speak on the subject, I will call the next speaker.(Interruptions)....

श्री मो. नदीमुल हक : *

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): The next speaker is, Shri Tiruchi Siva.(Interruptions)....

SHRI TIRUCHI SIVA (Tamil Nadu): Sir, the Narcotic Drugs and Psychotropic Substances (Amendment) Bill, 2021 has been brought by this Government to rectify a clerical error that was committed in the amendment Bill of 2014 and that too after the directions of the Tripura High Court. It is an innocuous Bill. The Government can correct this clerical error. But how is the damage that has been caused to democracy in the Parliament by way of suspending 12 Members of Parliament going to be rectified by the Government?(Interruptions)....

* Not recorded.

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): No.(*Interruptions*)....
This is not the subject.(*Interruptions*)....

SHRI TIRUCHI SIVA: This is a very big question.(*Interruptions*).... Clerical errors could be rectified but the damage....(*Interruptions*)....

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): You are a senior Member of the House.(*Interruptions*).... You know the Rules of the House.(*Interruptions*).... The subject is different.(*Interruptions*)....

SHRI TIRUCHI SIVA: Sir, I am speaking on the Bill.(*Interruptions*)....

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): This is not the subject.(*Interruptions*).... You are speaking outside the subject.(*Interruptions*).... That is not going on record.(*Interruptions*)....

SHRI TIRUCHI SIVA: No, Sir.(*Interruptions*)....

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): I am calling the next speaker now.(*Interruptions*)....

SHRI TIRUCHI SIVA: The clerical error in the Bill that has been amended in 2014 has been amended now.(*Interruptions*).... It is related to that.(*Interruptions*).... But the damage that has been caused to democracy how will that be settled?(*Interruptions*).... That should also be corrected.(*Interruptions*).... That should also be corrected.(*Interruptions*).... It has been inflicted.

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): You are not speaking on the Bill. I will call the next speaker.(*Interruptions*)....

SHRI RAKESH SINHA (Nominated): Sir, point of order.(*Interruptions*)....

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Under which Rule?

SHRI RAKESH SINHA: Sir, Rule 258.(*Interruptions*).... Sir, the previous speaker has used the word * which is unparliamentary. I think they are degrading the level of Parliament by using such term.(*Interruptions*).... Kindly remove this term.(*Interruptions*).... Kindly remove this term from the parliamentary record.(*Interruptions*).... And kindly warn the Member not to use such term inside the House.(*Interruptions*).... Sir, kindly warn the Member not to use the unparliamentary word inside the House.(*Interruptions*)....

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): The next speaker is Shri Prashanta Nanda.

SHRI PRASHANTA NANDA (Odisha): Sir, the Narcotic Drugs and Psychotropic Substances (Amendment) Bill, 2021 amends the Narcotic Drugs and Psychotropic Substances Act, 1985.(*Interruptions*).... It provides for control and regulation of narcotic drugs and psychotropic substances and the forfeiture of property related to illicit traffic of narcotic drugs and psychotropic substances.(*Interruptions*).... The Bill adds a new definition of "Central Government factories" and amends the definitions of "commercial quantity" and "small quantity".(*Interruptions*)....

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Shri Shaktisinh Gohil and other Members, you have no right to obstruct an hon. Member who is speaking....(*Interruptions*).... Please do not obstruct....(*Interruptions*).... Go to your seats.(*Interruptions*)....

SHRI PRASHANTA NANDA: Sir, the Bill broadens the definition of "illegally acquired property" to include not just property derived from income out of an illegal act under this law but also the equivalent value of such property.(*Interruptions*).... The competent authorities under this Act include the Collector of Customs or Central Excise.(*Interruptions*).... The Bill changes this to Commissioner of Customs or Central Excise.(*Interruptions*).... The Act provides for an Appellate Tribunal headed by a Chairman.(*Interruptions*).... The Bill adds that in case the Chairman's position is vacant due to absence, resignation or death, the Central Government can nominate any member to act as the Chairman till he

* Not recorded.

resumes his duties or a new Chairman is appointed.(*Interruptions*).... The Government has accepted all the recommendations of the Standing Committee.(*Interruptions*).... The Bill is urgently required in view of the growing death rate of the patients suffering from cancer.(*Interruptions*).... One important report which I would like to quote has been taken from a Report titled 'International Narcotics Control Strategy Report, 2013.'(*Interruptions*).... It has been stated that high-level corruption on both generates and conceals criminal proceeds....(*Interruptions*).... Illicit funds are often laundered through real estate, educational programmes, charities and election campaigns.(*Interruptions*)....

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Hon. Members, I am requesting you not to obstruct the Member.(*Interruptions*).... The hon. Member is speaking.(*Interruptions*)....

SHRI PRASHANTA NANDA: I want to stress that drug trafficking from neighbouring countries should be effectively checked.(*Interruptions*).... Sale of banned drugs and tobacco products in black market should be prevented.

4.00 P.M.

I welcome the Bill but I have some reservations.(*Interruptions*).... Even the definition of 'Central Government Factories' and the amended definitions of 'Commercial Quantity' and 'Small Quantity' are still vague.(*Interruptions*).... The definitions should be clearly specified.(*Interruptions*).... Instead of increasing the punishment of the drug traffickers, it has reduced the punishment of drug users.(*Interruptions*).... I hope the Bill will make provision for stringent punishment for both.(*Interruptions*).... I welcome the provision of management and rehabilitation of addicts.(*Interruptions*).... Though the misuse of narcotic drugs and psychotropic substances is rampant, we should also remember that these substances are required for alleviation of pain of terminally ill patients.(*Interruptions*).... The Act should be amended to address the undue harassment of legally authorized manufacturers, dealers and traders who sell this for proper use.

....(*Interruptions*).... The Government should make sure that over-the-counter pharmaceutical preparations are not diverted to be used for non-medical purpose.(*Interruptions*).... It is time India got genuinely sensitive to the issue before the demographic dividend manifest in today's youth population turns a liability tomorrow because of laxity in laws. Thank you, Sir.(*Interruptions*)....

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Next speaker is Shri Prabhakar Reddy Vemireddy.(*Interruptions*)....

SHRI PRABHAKAR REDDY VEMIREDDY (Andhra Pradesh): Sir, I support the NDPS Bill.(*Interruptions*)....

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Hon. Member, Mr. Prabhakar Reddy, one minute please.(*Interruptions*)....

SHRI PRABHAKAR REDDY VEMIREDDY: In the past few years, India has seen a rise in cultivation and smuggling of ganja.(*Interruptions*).... According to the UN Office of Drugs and Crime, India accounted for six per cent of the world's marijuana seizures in 2016, amounting to nearly 300 tonnes.(*Interruptions*).... This has increased by 20 per cent to 353 tonnes in 2017.(*Interruptions*).... Consumption of ganja in the country is also alarming.(*Interruptions*).... As per the Ministry of Social Justice and Empowerment, there are about 31 million users of ganjga in the country, which is about three per cent of our population.(*Interruptions*).... ...

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Mr. Prabhakar Reddy, just one minute, please.(*Interruptions*).... There is a point of order by Mr. Rao.(*Interruptions*).... Under what rule?(*Interruptions*)....

SHRI G.V.L. NARASIMHA RAO (Uttar Pradesh): Sir, Rule 238 (i) and (ii).(*Interruptions*).... Sir, both hon. Members, Shri Tiruchi Siva and prior to him, the TMC Member, made references to an incident which is currently under judicial probe.(*Interruptions*).... Rule 238(i) mentions that reference to any matter of fact on which a judicial decision is pending cannot be raised in this House.(*Interruptions*).... Then, Rule 238(ii) mentions that there cannot be a personal charge against a Member.(*Interruptions*).... I take this to mean Members of both the Houses.(*Interruptions*).... They have taken names of Ministers who are also

Members of Parliament.(Interruptions).... Therefore, all references to these should be expunged.(Interruptions)....

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): I will go through the record.(Interruptions).... I will look at the records.(Interruptions).... Now, Mr. Reddy.(Interruptions)....

SHRI PRABHAKAR REDDY VEMIREDDY: Sir, addiction to ganja has become a huge concern.(Interruptions).... There is a 2019 report by the National Drug Dependent Treatment Centre under AIIMS.(Interruptions)....

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Mr. Reddy, just one more minute.(Interruptions).... Mr. Tiruchi Siva, what is your point of order?(Interruptions).... Under what rule?(Interruptions)....

SHRI TIRUCHI SIVA: Sir, it is in the Statement of Objects and Reasons of the Bill. It says, "In a recent judgment, Hon'ble High Court of Tripura, passed in CrI. Ref. 1/2020-- Court on its Own Motion vs. The Union of India has held that 'until the appropriate legislative change occurs by amending section 27A of the NDPS Act appropriately, sub-clauses (i) to (v) of clause (viii a) of section 2 of the NDPS Act shall suffer effect of deletion and bringing in sub-clauses (i) to (v) of clause (viii b) of section 2 of the NDPS Act in that place'..." Based on that only, this amendment has been brought forward. It is not *sub judice*, as he objected.(Interruptions).... Why is he raising point of order for each and everything?(Interruptions)....

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): I would look into the record.(Interruptions).... That is why the Bill is brought by the hon. Minister.(Interruptions).... You have no point now.(Interruptions)....

SHRI TIRUCHI SIVA: Sir, it is a judgement.(Interruptions)....

THE MINISTER OF FINANCE; AND THE MINISTER OF CORPORATE AFFAIRS (SHRIMATI NIRMALA SITHARAMAN): Allow me to speak and I am sure Shri Narasimha Rao can explain it himself.(Interruptions).... The point of order, which hon. Member Shri Narasimha Rao raised, pertains to naming another House's Member and calling him names. Therefore, he said: 'No, that is not permitted.'(Interruptions).... It has nothing to do with this.(Interruptions).... And

that is under judicial scrutiny.(Interruptions).... That is under judicial scrutiny; so, the hon. Member Shri Tiruchi Siva is actually wrong.(Interruptions).... He quotes one thing; he refers to something else.(Interruptions).... I am sorry, he is wrong.(Interruptions)....

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): I would go through the record.(Interruptions)....

SHRIMATI NIRMALA SITHARAMAN: I am sorry, he is wrong.(Interruptions)....

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): I would go through the record.(Interruptions).... Now, Shri Vemireddy.(Interruptions)....

SHRI PRABHAKAR REDDY VEMIREDDY: Sir, next is, initiative by the Andhra Pradesh Government.(Interruptions).... Like many States in the country, Andhra Pradesh too has become victim to the dangers of ganja cultivation and consumption.(Interruptions).... However, the Andhra Pradesh Government, under the leadership of Shri Y.S. Jagan Mohan Reddy, has undertaken commendable initiatives to curb the spread of ganja cultivation and consumption in the State.....(Interruptions).... First, the Andhra Pradesh Government has sought to destroy ganja plantations in more than 15,000 acres of land under the 'Operation Parivarthana'.(Interruptions).... For this, it has collected satellite photos and drone videos and has also gathered information on the cultivators and smugglers involved.(Interruptions).... Second, the Special Enforcement Bureau (SEB) and State police have formed a special joint task force to put an end to the free flow of ganja and other drugs into the State.(Interruptions).... A special control room would also be set up with a toll-free number and a dedicated WhatsApp number so that public can share information and report their grievances.(Interruptions)....

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Hon. Member Shrimati Mausam Noor, you cannot obstruct a Member.(Interruptions).... This can happen to you also.(Interruptions).... Please do not obstruct a Member.(Interruptions).... You cannot show placard from the seat of another Member.(Interruptions)....

SHRI PRABHAKAR REDDY VEMIREDDY: Third, it has taken special initiatives to make colleges and universities free from drug menace.(*Interruptions*).... In this regard, the State police has stepped up surveillance on educational institutions to stop the supply and consumption of drugs.(*Interruptions*).... This would help the police to track down the origin of the drugs and break away the network of drug peddlers in the State.(*Interruptions*)....

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Please do not sit in another Member's seat.(*Interruptions*).... Go to your own seat.(*Interruptions*).... Go to your own seat, do not obstruct.(*Interruptions*)....

SHRI PRABHAKAR REDDY VEMIREDDY: Fourth, it has conducted various awareness drives to reach out to students across the State and educate them on drug-related issues.(*Interruptions*).... Motivational speakers, counsellors, senior doctors, psychiatrists and juvenile officers have been interacting with students to motivate them against using drugs and to provide assistance to those addicted to drugs.(*Interruptions*)....

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Abir Ranjan Biswasji, do not obstruct the Member.(*Interruptions*).... Please go to your seat.(*Interruptions*)....

SHRI PRABHAKAR REDDY VEMIREDDY: Fifth, the Government has established 15 de-addiction centres in the State where treatment is provided free of cost.(*Interruptions*).... The Government would spend Rs.5 crore per annum on their maintenance and would staff these centres with psychiatrists, doctors and counsellors.(*Interruptions*)....

Coming to conclusion, considering that ganja cultivation, smuggling and consumption is a national issue that is not restricted to any particular State, individual State efforts can only have limited impact.(*Interruptions*).... In this regard, it is imperative that the Union Government undertake the necessary initiatives to supplement the efforts of the State Governments.(*Interruptions*).... I also urge the Union Government to allocate funds to the Andhra Pradesh Government from the National Fund for Control of Drug Abuse to assist the State Government in its fight to

eradicate the drug menace.(Interruptions).... I support the NDPS (Amendment) Bill, 2021.(Interruptions).... Thank you, Sir.

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): I have seen some of the hon. Members are obstructing other Members. He is your colleague and you cannot obstruct him; otherwise, I would have to name you.(Interruptions).... I would have to name you.(Interruptions).... Please do not obstruct other Members.(Interruptions).... The next speaker is Dr. V. Sivadasan.(Interruptions)....

SHRIMATI JAYA BACHCHAN (Uttar Pradesh): *(Interruptions).... You have twelve Members outside, the whole month....(Interruptions).... *

DR. V. SIVADASAN (Kerala): Sir, this Bill has been introduced to correct an error.(Interruptions).... But what we are seeing here is that the Government is continuously making errors.(Interruptions).... One by one, they are making errors.(Interruptions).... They are saying that they are going to correct but where is the correction?(Interruptions).... Where are we seeing the correction?(Interruptions).... Every time, they are making a mistake.(Interruptions)....
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THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Sorry; you are not speaking on the subject.(Interruptions).... It is not going on record.(Interruptions).... It will not go on record.(Interruptions).... ...

DR.V. SIVADASAN: #

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): You are bringing different points altogether which is outside the purview of this discussion.(Interruptions)....

DR. V. SIVADASAN: #

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): You go to your seat.(Interruptions).... You go to your seat.(Interruptions).... It will not go on record.(Interruptions)....

* Expunged as ordered by the Chair.

Not recorded.

DR.V. SIVADASAN: Sir, I am speaking.

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Nothing is going on record.(Interruptions).... You go to your seat.(Interruptions).... You go to your seat.(Interruptions).... If you have to speak, you go to your seat.(Interruptions).... It is not going on record.(Interruptions).... It is not going on record.(Interruptions).... He has to go to his seat while speaking.(Interruptions).... You go to your seat. I am not going to listen to you speaking from the Well.(Interruptions).... Please go to your seat.(Interruptions).... You have an allotted seat.(Interruptions).... Please go to your seat and then you speak, otherwise this is not going on record.(Interruptions).... That is not your seat.(Interruptions).... That is not your seat.(Interruptions).... Please go to your seat, your own seat.(Interruptions).... You cannot make your own rule.(Interruptions).... You go to your seat, your own seat, and speak from there, then I will listen to you; otherwise nothing is going on record.(Interruptions).... I will allow you.(Interruptions).... You go to your seat, I will allow you.(Interruptions).... Yes.(Interruptions).... He is going to his seat.(Interruptions).... ...

DR. V. SIVADASAN: Sir, this Bill has been introduced to correct an error. *

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): But, that is not the subject of this Bill.(Interruptions).... So, it is not going on record.(Interruptions).... It is not going on record.(Interruptions).... ...

DR. V. SIVADASAN: *

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): It looks like you have no interest in this Bill.(Interruptions).... It looks like you have no interest in this Bill.(Interruptions).... I am going to call the next speaker.(Interruptions)....

DR. V. SIVADASAN: *

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): The next speaker is Dr. M. Thambidurai.(Interruptions)....Dr. M. Thambidurai.(Interruptions)....

* Not recorded.

DR. M. THAMBIDURAI (Tamil Nadu): Mr. Vice-Chairman, Sir, thank you for giving me an opportunity to speak on this Bill, that is, the Narcotic Drugs and Psychotropic Substances (Amendment) Bill, 2021 introduced by the hon. Finance Minister.(Interruptions).... The AIADMK Party is supporting the Bill introduced by the hon. Minister.(Interruptions).... As you know very well, the Ordinance was promulgated on September 30, 2021.(Interruptions).... The Centre has put into effect the Narcotic Drugs and Psychotropic Substances (Amendment) Ordinance, 2021 amending Section 27A of the Narcotic Drugs and Psychotropic Substances Act, 1985, correcting the drafting error.(Interruptions).... Sir, this has happened because the Tripura High Court notified this anomaly and directed the Central Government to take up appropriate steps for amending Section 27A after an accused sought bail before a Special Judge in Western Tripura, Agartala citing this omission in drafting.(Interruptions).... Sir, I request the hon. Minister through you.(Interruptions).... Our Modiji's Government is doing very well and making many efforts to control the law and order and also, not only that, he is also having contact with the students' generation, directly his interaction is with the students' generation.(Interruptions).... But, now, because of his efforts(Interruptions).... I request, once again, the Minister that nowadays youths are becoming drug addicts and that has to be controlled.(Interruptions).... It is high time to take necessary action.(Interruptions).... I hope that the hon. Minister and the Government will take necessary action to see to it that the menace of drug addiction is controlled.(Interruptions).... because especially in the colleges and even in schools also, the students are becoming drug addicts, and some illicit things are happening. So I hope that the Government will take action. The Amendment given by the Minister is, in section 27A of the Narcotics Drugs and Psychotropic Substances Act, 1985, "for the words, brackets, letters and figures "clause (viiiia) of Section 2", the words, brackets, letters and figure "clause (viiiib) of Section 2 shall be substituted." It shall be deemed to have come into force on the 1st day of May, 2014. This is the simple thing. Therefore the spirit of the Bill is to see that it is giving good effect to the country and I hope that whatever is brought by the hon. Minister is accepted by the whole House unanimously and, on behalf of AIADMK party, we are supporting this Bill.

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): The next speaker is Shrimati Jaya Bachchan.

श्रीमती जया बच्चन : सर, मैं आपको धन्यवाद नहीं देना चाहती हूँ, क्योंकि समझ में नहीं आता कि * ...**(व्यवधान)**... सर, दुख की बात तो यह है ...**(व्यवधान)**... दुख की बात यह है कि यह ऐसा वक्त है, जहाँ बड़ी-बड़ी चीजें ...**(व्यवधान)**...

उपसभाध्यक्ष (श्री भुवनेश्वर कालिता) : एक मिनट। ...**(व्यवधान)**...

SHRI RAKESH SINHA: Sir, a point of order.**(Interruptions)**....

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Under which rule?**(Interruptions)**.... Under which rule is your point of order?**(Interruptions)**....

SHRI RAKESH SINHA: Rule 250.**(Interruptions)**.... Member cannot be allowed to cast aspersions on the Chair.**(Interruptions)**.... Member is casting aspersions on the Chair.**(Interruptions)**.... She is taking the name of the Chair.**(Interruptions)**.... She is naming the Chair.**(Interruptions)**.... ...

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Please refer to the rule.**(Interruptions)**.... ...

SHRI RAKESH SINHA: Rule 250.**(Interruptions)**.... Sir, Rule 238.**(Interruptions)**.... Sir, the Opposition is degrading the House.**(Interruptions)**.... They are casting aspersions on the Chair.**(Interruptions)**.... This is the degradation of the House. This is not the custom of the House that you are casting... Any Member can be in the Chair. Anybody can sit in the Chair.**(Interruptions)**.... They cannot degrade the Chair.**(Interruptions)**.... You kindly look into it and expunge....**(Interruptions)**.... and warn the Member not to use the same thing another time.**(Interruptions)**....

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): I will go through the record.**(Interruptions)**.... If something is there, it will be expunged and I will request the hon. Member to start her speech.

SHRIMATI JAYA BACHCHAN: Sir, thank you for calling me 'honourable' and if you really believe I am honourable, then, listen to me carefully.**(Interruptions)**....

* Expunged as ordered by the Chair.

We want justice. Don't expect justice from there, but *(Interruptions).... How are these colleagues of mine...(Interruptions)....

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Madam, you are going to speak on the Narcotics Bill. It is not the Narcotics Bill.(Interruptions)....

SHRIMATI JAYA BACHCHAN: I am going to speak. I am going to speak.(Interruptions)....

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): It looks like you are not interested in the Bill.(Interruptions)....

श्रीमती जया बच्चन: इतना बड़ा डिस्कशन बाकी है। ...**(व्यवधान)**... आप मत बोलिए। ...**(व्यवधान)**...

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): You are not interested in the Bill. Please.(Interruptions)....

श्रीमती जया बच्चन : मेरे बोलने का मौका है ...**(व्यवधान)**... आप क्यों बोल रहे हैं? ...**(व्यवधान)**... मेरे बोलने का मौका है, ...**(व्यवधान)**...

उपसभाध्यक्ष (श्री भुबनेश्वर कालिता): आपका मौका Narcotics वाले Bill पर बोलने का है। ...**(व्यवधान)**...

श्रीमती जया बच्चन: डिस्कस करने के लिए हमारे पास इतने बड़े-बड़े मुद्दे हैं, मगर हम लोगों ने 3-4 घंटे clerical error को डिस्कस करने के लिए दिये हैं। What is going on?(Interruptions).... What is going on? * ...**(व्यवधान)**... आप बैठिए। ...**(व्यवधान)**... आपके बुरे दिन बहुत जल्द आने वाले हैं। ...**(व्यवधान)**...

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Please address the Chair.(Interruptions).... You are an honourable Member, please address the Chair.(Interruptions)....

श्रीमती जया बच्चन: अगर आपका रवैया इसी तरह से चलता रहा, ...**(व्यवधान)**... तो आपके बुरे दिन बहुत जल्दी आने वाले हैं। ...**(व्यवधान)**... अगर आपके अन्दर इतनी ...**(व्यवधान)**...

* Expunged as ordered by the Chair.

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): If you have something, please address the Chair.(Interruptions).... You don't have to reply to him. Please.(Interruptions)....

श्रीमती जया बच्चन: सर, बात ही न करने दें! ...(व्यवधान)...

उपसभाध्यक्ष (श्री भुवनेश्वर कालिता) : आप चेयर को एड्रेस कीजिए। ...(व्यवधान)...

श्रीमती जया बच्चन: हाउस में भी नहीं बैठें! ...(व्यवधान)...

उपसभाध्यक्ष (श्री भुवनेश्वर कालिता) : आप चेयर को एड्रेस कीजिए।...(व्यवधान)...

श्रीमती जया बच्चन: * ...(व्यवधान).... आप लोग चलाइए। ...(व्यवधान).... आप क्या बोल रहे हैं? ... (व्यवधान).... What are you saying?(Interruptions).... Tell me, what are you saying?(Interruptions).... Have the courage to stand up and speak and make such nasty remarks?(Interruptions)....

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): I think you are not interested.(Interruptions)....

SHRIMATI JAYA BACHCHAN: What are you saying?(Interruptions)....

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): I think you are not interested.(Interruptions).... I am calling the next Member.(Interruptions)....

श्रीमती जया बच्चन : ये जो बोल कर गये हैं उसे आप रखेंगे? I expect you to take action on the comment that he made about me and my career.

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): That will be...(Interruptions)....

SHRIMATI JAYA BACHCHAN: *you are sitting in the Chair.(Interruptions).... You don't belong to any party, Sir.(Interruptions).... *(Interruptions).... He made a personal remarks on me.(Interruptions)....

* Expunged as ordered by the Chair.

उपसभाध्यक्ष (श्री भुबनेश्वर कालिता) : आप विषय पर बोलिए, आप विषय पर नहीं बोल रही हैं। आप विषय पर एक शब्द भी नहीं बोल रही हैं।

SHRIMATI JAYA BACHCHAN: He made personal remarks on me.(Interruptions).... How dare he do it?(Interruptions).... You have to protect the House.(Interruptions)....

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): If you have the intention to fight, this is not the forum.(Interruptions).... I am very sorry.(Interruptions).... I am very sorry, I am calling the next speaker.(Interruptions).... Now, Shri Ram Nath Thakur.(Interruptions).... ...

श्री राम नाथ ठाकुर (बिहार): उपसभाध्यक्ष जी, आपने मुझे बोलने के लिए जो समय दिया है, उसके लिए आपका धन्यवाद। महोदय, मैं इस बिल के समर्थन में बोलना चाहता हूँ।

SHRIMATI JAYA BACHCHAN: Sir, how can they make personal remarks in the House?(Interruptions).... How can they make personal remarks in the House?(Interruptions).... बड़े दुख की बात है कि आप लोगों के दिल में इतनी भी समझ नहीं है और आप लोगों के पास अपने respected colleagues, जो बाहर बैठे हुए हैं, उनके लिए थोड़ा भी सम्मान नहीं है।*

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): The House is adjourned till 5.00 p.m.

The House then adjourned at twenty-two minutes past four of the clock.

The House reassembled at five of the clock,

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA) *in the Chair.*

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): I will give you an opportunity; let him finish his speech first.(Interruptions).... Shri Ram Nath Thakurji; let him finish his speech.(Interruptions).... ...

श्री राम नाथ ठाकुर (बिहार): माननीय उपसभाध्यक्ष जी, आपने मुझे इस बिल पर बोलने के लिए समय दिया, इसके लिए आपको बहुत-बहुत धन्यवाद।...(व्यवधान)... मैं इस बिल का समर्थन

* Expunged as ordered by the Chair.

करता हूँ।...(व्यवधान)... मैं इसलिए समर्थन करता हूँ, क्योंकि जो बच्चे हैं, जिनको तस्करों ने अपने चंगुल में फंसा कर रखा है ...(व्यवधान)...

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): He has an unfinished speech, let him finish.(Interruptions)....

श्री राम नाथ ठाकुर: उन सबों के बचाव के लिए तस्कर पर सख्त कार्रवाई करने का काम करेंगे।...(व्यवधान)... पंजाब, केरल तथा पूरे हिन्दुस्तान में जो इस तरह के व्यवहार हो रहे हैं, इस तरह के काम में बाधा डालने के काम हो रहे हैं, इसके लिए उन पर कार्रवाई करने का काम करेंगे।...(व्यवधान)...

बिहार से सटा हुआ जो नेपाल है, वहाँ पर बॉर्डर नहीं है।...(व्यवधान)... नेपाल की तरफ से तस्करों के माध्यम से बच्चों को बरगलाने और बरबाद करने के लिए जो आ रहे हैं, उन पर निगरानी रखी जाए और उन पर कार्रवाई की जाए।...(व्यवधान)... पूरे हिन्दुस्तान के बच्चों, 5-6 परसेंट बच्चे, जो इस काम में लगे हुए हैं, वे बच्चे बरबाद न हों, हिन्दुस्तान के बच्चों का भविष्य बरबाद न हो, इसके लिए यह जो 'स्वापक औषधि और मनःप्रभावी पदार्थ (संशोधन) विधेयक, 2021' लाया गया है, मैं इसके पक्ष में बोल रहा हूँ और इसका समर्थन कर रहा हूँ।...(व्यवधान)... इन्हीं चंद शब्दों के साथ मैं अपनी बात खत्म करता हूँ और इस बिल का समर्थन करता हूँ।

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Thank you. What is your point of order?

विपक्ष के नेता (श्री मल्लिकार्जुन खरगे): सर, मुझे तो अच्छा नहीं लग रहा है, क्योंकि मैं एक मिनट ...(व्यवधान)...

उपसभाध्यक्ष (श्री भुवनेश्वर कालिता) : कृपया आप शुरू में ही बता दें कि आप किस रूल के तहत प्वाइंट ऑफ ऑर्डर रेज़ कर रहे हैं? ...(व्यवधान)...

SHRI MALLIKARJUN KHARGE: Sir, you are a very experienced Member and you know about all the rules and regulations. I am a new Member for this House. But, I am requesting you when LoP wants to raise some point or he wants to say something, if you go and see all the records,(Interruptions).... he is given first priority, like the Leader of the House.

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): I have allowed you.(Interruptions)....

SHRI MALLIKARJUN KHARGE: I am saying that every time begging,(*Interruptions*).... asking and Members are supporting me, this is very unfortunate; this is not fair and I condemn this attitude.(*Interruptions*)....

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): I have allowed you.(*Interruptions*).... ...

SHRI MALLIKARJUN KHARGE: Secondly, *

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): That is not the subject. Mr. LoP, that is not the subject of discussion.(*Interruptions*)....

SHRI MALLIKARJUN KHARGE: I am not taking anybody's name.(*Interruptions*)....

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): You have no point in that.

SHRI MALLIKARJUN KHARGE: I am telling you, Sir.(*Interruptions*)....

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Please speak on the subject. You are talking about the Rule. You know the Rule, you cannot raise such things. This is not going on record.(*Interruptions*)....

SHRI MALLIKARJUN KHARGE: I am repeatedly requesting...(*Interruptions*)....

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): This is not going on record.(*Interruptions*).... ...

SHRI MALLIKARJUN KHARGE: We are not yielding, we request you that he should be...(*Interruptions*).... You are not hearing our request, therefore, we are walking out.(*Interruptions*)....

(At this stage, some hon. Members left the Chamber)

* Not recorded.

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): The next speaker is Prof. Manoj Kumar Jha. Prof. Manoj Kumar Jha, are you walking out or are you speaking? Prof. Manoj Kumar Jha is walking out! मनोज झा जी, क्या आप बोलेंगे? ...*(व्यवधान)*...

प्रो. मनोज कुमार झा : जी, बिल्कुल बोलूँगा और विषय पर ही बोलूँगा।

उपसभाध्यक्ष (श्री भुवनेश्वर कालिता) : आप विषय पर ही बोलेंगे? ...*(व्यवधान)*...

प्रो. मनोज कुमार झा : बिल्कुल, मैं विषय पर ही बोलूँगा। ...*(व्यवधान)*...

SHRI G.V.L. NARASIMHA RAO: Sir, I am on a point of order.*(Interruptions)*....

AN HON. MEMBER: No point of order.*(Interruptions)*....

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): He has not yet spoken.*(Interruptions)*.... You cannot raise a point order when the speaker has not yet spoken.*(Interruptions)*.... If he says something, which attracts it.....*(Interruptions)*.... Please, please.*(Interruptions)*.... I will give you chance.*(Interruptions)*....

SHRI G.V.L. NARASIMHA RAO: Sir, I am on a point of order.*(Interruptions)*.... Please allow me to raise my point of order.*(Interruptions)*.... It is under Rule 238.*(Interruptions)*....

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): You said it is under Rule 238 (iii).*(Interruptions)*....

SHRI G.V.L. NARASIMHA RAO: Sir, it is Rule 238(iii).*(Interruptions)*.... It is regarding use of offensive expressions about the conduct or proceedings of any of the Houses of Parliament or any State Legislature.*(Interruptions)*.... .. Here we see Members condemning the Chair.*(Interruptions)*.... The Member, Shrimati Jaya Bachchan called the proceedings of the House * and the LoP is condemning the proceedings.*(Interruptions)*.... These expressions cannot go on record, Sir.*(Interruptions)*....

* Expunged as ordered by the Chair.

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): I have heard you and I have taken cognizance.(Interruptions).... I have heard you and I have taken cognizance.(Interruptions).... Now, Prof. Manoj Kumar Jha.(Interruptions).... आप विषय पर ही बोलिए। ...**(व्यवधान)**...

प्रो. मनोज कुमार झा (बिहार) : सर, बिल पर ही बोलूँगा। ...**(व्यवधान)**... सर, अभी तो जुबान खोली भी नहीं थी। मैं तो आज अद्भुत नज़ारा देख रहा हूँ कि विपक्ष में हमारे सहयोगी राकेश जी और जी.वी.एल. नरसिंहा राव जी में competition चल रहा है कि कौन कितने प्वाइंट ऑफ ऑर्डर लेकर आता है। ...**(व्यवधान)**...

सर, मेरी पहली आपत्ति है, जिसे मैं माननीय मंत्री साहिबा से भी कहता हूँ कि ट्रांसलेशन ज़रा देखा करें। The Narcotic Drugs and Psychotropic Substances (Amendment) Bill, आप इसकी हिन्दी पढ़िए। हरनाथ सिंह जी भी मेरी बात से इत्तेफाक रखेंगे। 'स्वापक औषधि और मनःप्रभावी पदार्थ (संशोधन) विधेयक, 2021' - सर, यह तो जुबान ऐंठ जा रही है, तो ड्राफ्टिंग एरर के साथ इस तरह के ट्रांसलेशन को भी -- क्योंकि "नशीले पदार्थ" ही use होता है, अब उसे "मनःप्रभावी पदार्थ" कहना उचित नहीं होगा।

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): The hon. Minister will look into it and she will do the correction, if required.(Interruptions).... ..

SHRIMATI NIRMALA SITHARAMAN: Sir, surely, I will listen to the hon. Member and reply to him appropriately but then on translations, I don't think I am an authority.(Interruptions).... ..

PROF. MANOJ KUMAR JHA: I am not saying that(Interruptions)....

SHRIMATI NIRMALA SITHARAMAN: The right authority....(Interruptions)....

PROF. MANOJ KUMAR JHA: I am not drawing you in. I am just putting those facts.(Interruptions)....

SHRIMATI NIRMALA SITHARAMAN: But you are saying that.(Interruptions)....

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): The matter is over.(Interruptions).... I have said that if anything is required, it will be looked into.(Interruptions).... If it is not correct, it will be corrected.(Interruptions)....

प्रो. मनोज कुमार झा : सर, यह एक पत्रिका है, पिछले छः-आठ महीनों में, बल्कि दो वर्षों में यह बड़ी प्रतिष्ठित पत्रिका है और आजकल ज्यादा प्रतिष्ठित हो गई है। वह पूरे के पूरे बॉलीवुड को -- कल ही मैं सुन रहा था, बिड़ला साहब कह रहे थे, उनके साथ जो विदेश का गुप था, कि बॉलीवुड की वजह से भी हिन्दुस्तान की पहचान है और इस पत्रिका में narcotic and psychotropic substances के नाम से पूरे बॉलीवुड को demonize किया गया है। अगर आप कहेंगे, तो मैं टेबल पर रख दूँगा। पत्रिका का नाम लूँगा, तो हंगामा होगा। सर, मैं आखिरी टिप्पणी करूँगा। मनःप्रभावी या नशीले पदार्थ! सर, सबसे बड़ा नशा वह होता है, जिसका जिक्र नहीं होता है और वह नशा है अहंकार का, सत्ता का, वह rehab से भी ठीक नहीं होता है और उसी की वजह से निलंबन भी हुआ है, जय हिन्द। ...**(व्यवधान)**...

THE VICE-CHAIRMAN (SHRI BHUANESWAR KALITA): The next speaker is Kanakamedala Ravindra Kumar.**(Interruptions)**.... ..

SHRI KANAKAMEDALA RAVINDRA KUMAR (Andhra Pradesh): Mr. Vice-Chairman, Sir, at the outset, I express my gratitude to you for permitting me to participate in the discussion and passing of the Narcotic Drugs and Psychotropic Substances (Amendment) Bill, 2021. The Bill is being brought for a very limited purpose. From the perusal of the Statement of Objects and Reasons there seems to be some *bona fide* mistake to make consequential changes in Section 27 A of the Act when the Act was amended in the year 2014 through which a new definition regarding 'essential narcotic drug' was inserted and already existing definition of 'illicit traffic' was renumbered. Thus, the present scope of the Bill is sort of procedural matter and not of any substantial change in the Bill. Any person engaged in the cultivation of any cannabis plant for industrial purpose or horticultural purpose, under a general or special order issued under Section 14 of the Act should come within the definition, otherwise it will be creating lot of difficulties, so a clear-cut distinction is required. An Unstarred Question No.385 was raised by me. The hon. Minister of State for Home Affairs stated that the Narcotics Control Bureau has taken a number of steps to check cannabis cultivation in the State of Andhra Pradesh. This includes coordination with various Central and State authorities for identification and destruction of Cannabis crops. It is further stated that Cannabis drugs seized from the State of Andhra Pradesh in the year 2020 is 1,06,042.775 Kgs., whereas in the year 2018, it is 33,930.522 Kgs. It shows three times increase. Likewise, cases also increased, but cases convicted are drastically reduced. It shows the State Government is not taking any special care for unknown reasons. Knowingly or unknowingly, people, particularly youth, become victims of drugs, but the Government has the responsibility to rehabilitate them. In this context, there is a necessity to have more number of drug

rehabilitation centers across the country. Not only this, all the drug rehabilitation centers should have counsellors to counsel the drug addicts. Then only the very object of rehabilitation could be achieved. There is a growing drug menace in the State of Andhra Pradesh. Recently there was a drug haul in the Mundra Port in Gujarat. It is alleged that the consignment had a link with a company that has been registered at Vijayawada in Andhra Pradesh. Concerned with the well-being of the youth, particularly in the State of Andhra Pradesh, our Party leader Shri Chandrababu Naidu, time and again, raised drug menace issue in all possible ways. Agitated and irritated by this present Government in the State of Andhra Pradesh, let loose the drug mafia and the leaders of principal opposition party in the State of Andhra Pradesh have been targeted and attacked, including the TDP Central office at Amaravati. Sir, it is right time for the Government to intervene and protect the youth, college going girls and boys in the country, particularly in the State of Andhra Pradesh. With these few submissions, I support and welcome the Bill. Thank you, Sir.

श्री सुशील कुमार गुप्ता (राष्ट्रीय राजधानी क्षेत्र, दिल्ली): सर, मैं इस बिल के पक्ष में खड़ा हुआ हूँ। मैंने बचपन में दो कहावतें सुनी हैं। "कनक-कनक ते सौ गुनी, मादकता अधिकाय। वा खाए बौराय जग, या पाए बौराए॥" राजहठ और बालहठ -- जो नशा है, वह मादक पदार्थ खाने से भी होता है और कुर्सी का नशा भी होता है। मैं आपके माध्यम से तीन उदाहरण देते हुए माननीय मंत्री जी से पूछना चाहता हूँ कि क्या सत्ता के नशे को रोकने के लिए भी आप कोई कानून बना रही हैं? इस नशे को रोकने के लिए तो मैं इस कानून के पक्ष में खड़ा हुआ हूँ।

मैं आपको पहला उदाहरण देता हूँ। पंजाब के अंदर चाहे उस पक्ष की सरकार थी या इस पक्ष की सरकार थी, उसने पंजाब के जवान को बरबाद कर दिया। "उड़ता पंजाब" फिल्म बनी। पंजाब के हर घर के अंदर नशे से लोग बरबाद हो चुके हैं और हर युवक यह सोचकर अब विदेश जाना चाहता है कि इस नशे की लत से बचने के लिए मुझे वहाँ जाना पड़ेगा। सत्ता के अंदर बैठे हुए लोगों ने वहाँ पर नशे का कारोबार किया। क्या उस नशे को रोकने के लिए यह सरकार कोई काम करना चाह रही है, ताकि सत्ता के अंदर बैठे हुए लोग नशे का कारोबार न करें?

सर, मैं आपके माध्यम से मंत्री जी से यह पूछना चाहता हूँ कि पंजाब की पीढ़ी को क्यों बरबाद किया? क्यों पंजाब के अंदर लोगों को नशे की लत लगाकर वहाँ से अब कैंसर जैसी महामारी की ट्रेनें चलती हैं? मैं सत्ता पक्ष में बैठे हुए लोगों से दूसरी बात यह पूछना चाहता हूँ कि * माननीय उपसभाध्यक्ष महोदय, मैं आपके माध्यम से मंत्री जी से यह पूछना चाहता हूँ कि क्या

* Not recorded.

इसको रोकने के लिए आप कोई कानून बना रही हैं? आज 12 सांसद बाहर बैठे हैं। * यह कौन सा कानून है? इसको रोकने के लिए भी आपको कानून बनाना पड़ेगा। ...**(व्यवधान)**...

उपसभाध्यक्ष (श्री भुबनेश्वर कालिता) : यह रिकॉर्ड पर नहीं जाएगा। ...**(व्यवधान)**...आप नारकोटिक्स के बारे में बोलिए, ड्रग्स के बारे में बोलिए। ...**(व्यवधान)**... यह विषय नहीं है। ...**(व्यवधान)**...

श्री सुशील कुमार गुप्ता : सर, मैं नारकोटिक्स पर ही बोल रहा हूँ। ...**(व्यवधान)**... मैं नशे के ऊपर ही बोल रहा हूँ। ...**(व्यवधान)**...

उपसभाध्यक्ष (श्री भुबनेश्वर कालिता) : यह रिकॉर्ड पर नहीं जाएगा। ...**(व्यवधान)**...

श्री सुशील कुमार गुप्ता : सर, मैं नशे पर ही बोल रहा हूँ। ...**(व्यवधान)**.. मैं नशे पर ही बोल रहा हूँ। सर, चाहे वह सत्ता का नशा हो या मादक पदार्थों का नशा हो, नशे को रोकने के लिए मैं कानून बनाने की बात कर रहा हूँ। ...**(व्यवधान)**...

उपसभाध्यक्ष (श्री भुबनेश्वर कालिता) : यह बिल नारकोटिक्स के बारे में है, इसलिए आप इसी विषय पर बोलिए। ...**(व्यवधान)**...

श्री सुशील कुमार गुप्ता : सर, नारकोटिक्स से नशा होता है और मैं नशे पर ही बोल रहा हूँ। ...**(व्यवधान)**...मैं नशे पर ही बोल रहा हूँ, सुनने की ताकत रखनी पड़ेगी। ...**(व्यवधान)**... जब अकाली दल के साथ इनकी सरकार थी, तब वहाँ रोक क्यों नहीं लगाई? मैं यह पूछना चाहता हूँ कि पंजाब के युवा को क्यों बरबाद होने दिया? आज कांग्रेस के मित्र हाउस छोड़कर चले गए। वहाँ पर सत्ता के नशे में नशे का कारोबार क्यों नहीं रोका गया? मैं यह पूछना चाहता हूँ कि अगर इस देश के अंदर लोग सत्ता में बैठकर नशे का कारोबार करेंगे और * ...**(समय की घंटी)**...

उपसभाध्यक्ष (श्री भुबनेश्वर कालिता) : यह बात विषय के बारे में नहीं है।...**(व्यवधान)**...

श्री सुशील कुमार गुप्ता : सर, मैं विषय पर ही बोल रहा हूँ। ...**(व्यवधान)**...

उपसभाध्यक्ष (श्री भुबनेश्वर कालिता) : नहीं, आप विषय पर नहीं बोल रहे हैं।...**(व्यवधान)**...

श्री सुशील कुमार गुप्ता : सर, नशा चाहे दवा का हो या दारू का हो।...**(व्यवधान)**...

उपसभाध्यक्ष (श्री भुबनेश्वर कालिता) : थैंक यू, गुप्ता जी।

* Not recorded.

SHRI G.K. VASAN (Tamil Nadu): Mr. Vice-Chairman, Sir, I rise to support this important Bill. We all understand that the Bill which has come before the House has a limited purpose. The nation is watching the Bill. The parents of the country are watching this Bill. Sir, narcotics and drugs means a lot for the nation. A lot of youngsters are spoiled in the country and the parents are very much concerned. It is such an important Bill. I would like to specifically make some points and wish to give some suggestions. Sir, I would like to place it on record that the Opposition is so irresponsible in shouting that the nation will never forgive them for disrupting this important Bill. When they go home, they will feel it.

Sir, I would like to give some statistics. Sir, as per the 2019 study of the Ministry of Social Justice and Empowerment, 31 million people reported to have consumed a cannabis product in a year, of which 13 million consumed weed and hashish. And, about 22.6 million people reported to have consumed opioids which include opium, heroin.

Alcohol is the common factor in our country. Around 160 million people consume alcohol in the country. Sir, there are 2.5 million people who consume cocaine in India. Nearly, 1.26 million individuals are consuming hallucinogens. There are nearly one million people who consume through injecting drugs in India.

Sir, I would also like to mention another Report. About 2,300 people died due to overdose of drugs from 2017 to 2019 in India, with the highest number of fatalities recorded in the age group of — it has to be underlined — 30 to 45 years! According to the data published by the NCRB, a total of 745 deaths occurred due to drug overdose in 2017, 875 deaths in 2018 and 704 deaths in 2019.

Sir, I would like to request the hon. Minister that we should give more powers to enforcement agencies such as Narcotics Control Bureau and push this organization for more concerted and coordinated effort with the Customs authorities, State police and intelligence wings. Secondly, anti-cannabis campaigns should be launched throughout the country on the same lines of tobacco campaign.

Sir, I have two more points before I conclude. The Government should also take initiatives by providing required treatment and therapy in rehabilitation centres. We should also take steps for establishing more centres. Sir, because of the feel-good effect of extended and heavy use of drugs, especially among youngsters,

the Government should sensitize parents about spending more time with children in their busy schedule since youngsters are more vulnerable to mental health problems and depression resulting in risk of adverse behaviour.

To conclude, the Union Government should also design a comprehensive policy to create awareness among the youth of the country on the ill effects of addiction to narcotics and psychotropic substances as it is the youngsters who are the future of this great nation.

With these words, I support the Bill. Thank you.

SHRIMATI NIRMALA SITHARAMAN: Thank you very much, Mr. Vice-Chairman Sir. This Bill is more to replace an Ordinance, an Ordinance which was brought in because of the sense of urgency with which the amendment had to take place and as, at that time, the House was not in Session, we had to do it through an Ordinance. And, the sooner we could bring in, we brought this as soon as this Winter Session was announced, we have brought this as a Bill to replace the Ordinance. So, any disapproval from any hon. Member saying why did we want to do this through an Ordinance route, we would like to tell them that this was necessitated because of the observations of the Tripura High Court and we immediately wanted to act on it because the confusion had brought in very delicate implementation problems.

Sir, I have heard quite a few hon. Members, some of whom are not here. If I may name them, Shri Digvijaya Singh from Congress, and few others, particularly from CPI(M), I think, it was Dr. Sivadasan, and also, in a way, Shrimati Jaya Bachchan, saying, "What have you done? Why did it take so much time to correct an error?" Sir, let me humbly submit, and I wish the hon. Members were here, this error was committed during the UPA regime. We are correcting that error. This error was committed in a Bill, which was introduced in 2011. And, they themselves took up to 2014 to pass that Bill. And, when it was passed in February, 2014, and then got notified w.e.f. 1st May, 2014, before the elections, the error went in. And, the oversight problem or the error problem or the language problem is essentially something which we have inherited from them. We are attempting to correct that. That is first thing. Second, they also accused us, "Why did you take so long to correct it?" Sir, soon after it was notified, several cases came in the courts. The courts were hearing it. One such hearing, which came to a conclusion, was in the Goa Bench of the Bombay High Court, where it was very clearly said, "Yes, this is an

oversight problem". And, that court had said that it did not undermine the intent of the Act. So, it didn't give us a sort of immediate sense of urgency to go and correct it because the intent of the Act was intact and nothing had really worried the courts, although the courts recognized that there was a problem. That was in 2017. After that, with an error in words, not affecting the spirit of the Act in a way, the High Court of Tripura took up this case and said, "No, it is definitely something which has to be legislatively corrected. So, please undertake the exercise." And, that order from the High Court of Tripura came in June, 2021. So, as soon as it came, we came up with an Ordinance because the House was not in Session. That is why, it was passed as an Ordinance and, now, we have come to correct it. So, we have tried to correct it as soon as we could. We are answerable to the House, rather than live with Ordinance and rather than create an error and be responsible for it. No, Sorry! Hon. Members, who mentioned that are not here. Let them somehow get to know that this is a problem which has been inherited by us.

Sir, the hon. Member, Shri Suresh Gopi, spoke about the necessity for palliative care. Therefore, it will still be necessary for us, even as we regulate the drugs, to create some kind of source with which, today, some life-threatening illness need palliative care for whom the medicines, derived from the opioids, will be very important. Therefore, we need to have some window. This is a larger issue. We will, certainly, have to think about all these things and I am very grateful to the hon. Member, Shri Suresh Gopi, for having raised that issue. That will be kept in mind as and when there is going to be a larger Bill which comes to the Parliament for their consideration. But, at the moment, the limited purpose is to correct the error which had lasted from 1st May, 2014 till September, and in June, because the High Court of Tripura has very clearly given a direction, we have undertaken it; therefore, we have to clear it. Now, the consequential amendments which had not taken place were the festering problem; therefore, that is getting amended. This is limited, this is exactly to the extent of what this Bill comes in with. There is no other thing in this for us to discuss. But the points which many of the hon. Members have raised are all well taken. Some other time, we may want to look into those.

Sir, the last point that I will place before your hon. self is, there was a brief mention by some hon. Members about what was seized in the West Coast in Gujarat in one of the ports, a huge quantum of heroin which was detected. I am very grateful and I would like to draw the attention of all the hon. Members that the Directorate of Revenue Intelligence had done an extraordinary work and I will be happy to place it

before the House that all the intelligence which they obtained, they acted in time and prevented this huge haul of heroin from entering the country. They stopped it there. There was about 2,988.21 Kgs of heroin. By timely apprehending them and holding that stock and not allowing it to enter the country, I want the hon. House and each and every Member to know that the DRI had done an exemplary work, acted in time with the information that they got. Similarly, soon after that, also in Delhi, they apprehended 16.105 Kgs of heroin. In this, some Afghan nationals and one Indian national who were involved in it have all been arrested. In both the cases, within a matter of three weeks, the cases have all been transferred to the National Investigating Agency, the NIA. They are investigating on both the seizures at Mundra Port and also on the Delhi Port. So, on the matter of drugs, on the matter of detecting drugs, acting on drugs and seizing drugs, the Prime Minister's attention is completely there and we are all making sure that all the enforcement agencies work in cohesion. They will work together to implement the rules so that India is a safe place. On the hon. Member, Shri G.K. Vasan's mention, that enforcement agencies, particularly, those which are dealing with drug-related matters should be given greater power and coherence, I am quite seized of his inputs. I am grateful to the hon. Member, Shri Vasan, for having made that point. I am sure the Ministry, when it comes to it, will work on it. So, with these words, I request the House to pass this essentially an ordinance replacing Bill which has come for your approval. Thank you.

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): I shall first put the Statutory Resolution moved by Shri Shaktisinh Gohil to vote. He is not present. But, since he has moved it, the question is:

“That this House disapproves the Narcotic Drugs and Psychotropic Substances (Amendment) Ordinance, 2021 (No. 8 of 2021) promulgated by the President of India on 30th September, 2021.”

The motion was negatived.

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): I shall now put the motion moved by Shrimati Nirmala Sitharaman to vote. The question is:

“That the Bill further to amend the Narcotic Drugs and Psychotropic Substances Act, 1985, as passed by Lok Sabha, be taken into consideration.”

The motion was adopted.

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): We shall now take up Clause-by-Clause consideration of the Bill.

Clauses 2 and 3 were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRIMATI NIRMALA SITHARAMAN: Sir, I move:

That the Bill be passed.

The question was put and the motion was adopted.

**MOTION FOR APPOINTMENT TO THE JOINT COMMITTEE ON THE BIOLOGICAL
DIVERSITY (AMENDMENT) BILL, 2021**

THE MINISTER OF ENVIRONMENT, FOREST AND CLIMATE CHANGE; AND THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI BHUPENDER YADAV): Sir, I move the following Motion:—

“That this House concurs in the recommendation of the Lok Sabha that this House do join in the Joint Committee of the Houses on the Bill further to amend the Biological Diversity Act 2002 and resolves that the following Members of the Rajya Sabha be appointed to serve on the said Joint Committee:—

1. Shri Shiv Pratap Shukla
2. Dr. Anil Agrawal
3. Shri Neeraj Shekhar
4. Shrimati Ramilaben Becharbhai Bara
5. Shri Jairam Ramesh
6. Shri Jawhar Sircar
7. Shri Tiruchi Siva
8. Dr. Amar Patnaik
9. Prof. Ram Gopal Yadav
10. Shri Ram Nath Thakur.”

The question was put and the motion was adopted.

SPECIAL MENTIONS

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Now, Special Mentions. Only lay it. You don't have to read it. Please lay your Special Mention. Shri G.K. Vasan. Please lay it.(*Interruptions*)....

SHRI G.K. VASAN (Tamil Nadu): Sir, it is a very important thing. So I should read it because it has to reach the...

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): You read the title and lay it.(*Interruptions*).... Mr. Vasan, just say that 'I lay it on the Table'.(*Interruptions*)....

Need to exempt hand-woven silk product from GST

SHRI G.K. VASAN (Tamil Nadu): Sir, the handloom sector has been recognised by the Central Government as a cottage industry. However, it has come as a surprise that the Union Government has raised the GST on hand-woven silk from 5 per cent to 12 per cent from 1.1.2022.

The handloom weavers of Tamil Nadu have been reeling under severe economic hardships ever since the outbreak of COVID-19. The cost of raw silk has increased from Rs. 4,000 to Rs. 6,000 per kilo. For various raw materials from kora silk to dyeing material, GST is levied at a rate of 5 per cent to 18 per cent.

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Lay it. Lay it.

SHRI G.K. VASAN: I will complete, Sir. There are just two lines.

The handloom industry provides employment to 50 lakh people across the State, barring three districts. There are 1,200 cooperative weaving societies constituting 40 per cent of the handloom industry. The handloom sector, as a result of the pandemic, is on the brink of collapse. In order to give a fillip to this sector, various positive measures have to be taken by both Central and State Governments. At this juncture, it would not be appropriate to enhance the GST on hand-woven silk products.

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Now you lay it. Lay it. You need not read the whole thing.

SHRI G.K. VASAN: I therefore request the hon. Finance Minister to take action to withdraw the proposed increase and exempt hand-woven silk products totally from GST on the lines of exemption granted to Khadi cotton and silk products. Thank you.

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Shri Prashanta Nanda; not present. श्री विजय पाल सिंह तोमर । आप विषय पढ़िए और ले कर दीजिए।

Need to designate more nationalized banks as 'Lead Banks' in every district for Rural Self Employment Training Institutes (RSETIs)

श्री विजय पाल सिंह तोमर (उत्तर प्रदेश): महोदय, माननीय प्रधान मंत्री श्री नरेन्द्र मोदी जी की सरकार ने वर्ष 2014 में सत्ता में आने के बाद देश के युवाओं को कौशल से संपन्न करने की ओर बहुत अधिक ध्यान दिया है व इस दिशा में गंभीर प्रयास किए हैं, किन्तु समय-समय पर कौशल विकास के लिए चुनी गई संस्थाओं में प्रशिक्षित स्टाफ, स्थान की कमी तथा संसाधनों की कमी की जानकारी सामने आती रहती है। कौशल विकास के क्षेत्र में देश के प्रत्येक जिले में अग्रणी बैंकों द्वारा स्थापित RSETIs (ग्रामीण स्वरोजगार प्रशिक्षण संस्थान) बहुत ही प्रामाणिक कार्य कर रहे हैं। ये संस्थान अपने आवंटित जिले में skill development के क्षेत्र में बहुत अच्छा कार्य कर रहे हैं। वर्तमान में प्रत्येक जिले में केवल लीड बैंक RSETI के रूप में skill development का प्रशिक्षण केन्द्र चला रहे हैं। मेरा आपके माध्यम से भारत सरकार को सुझाव है कि प्रत्येक जिले में कम से कम 5 राष्ट्रीयकृत बैंकों को यह दायित्व सौंपा जाए, ताकि skill development के क्षेत्र में तेजी आ सके तथा देश को कुशल युवा उपलब्ध हो सकें। ये युवा जहां देश की अर्थव्यवस्था को गतिमान बनाएंगे, वहीं अपने लिए भी रोजगार ढूंढने में सफल सिद्ध होंगे।

श्री सुजीत कुमार (ओडिशा): महोदय, मैं स्वयं को इस विषय के साथ संबद्ध करता हूँ।

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Shri Mahesh Poddar.

Need to sensitize PSUs and Private Sector to recruit Type-1 diabetic people

SHRI MAHESH PODDAR (Jharkhand): Sir, it has just four lines.

India is home to the highest incidence and prevalence of type-1 diabetes in the

world, and it is increasing manifolds with each passing year. What is noteworthy is the fact that people become ineligible for recruitment in several organizations if they suffer from the same. I would request the Government to kindly sensitize PSUs, the private sector, etc., to recruit more people with type-1 diabetes into their organization and provide subsidized instruments for their use. Thank you, Sir.

SHRI SUJEET KUMAR (Odisha): Sir, I would like to associate myself with the Special Mention made by the hon. Member.

Need for legislation to regulate the menace of online games

SHRI K.C. RAMAMURTHY (Karnataka): Online games are increasingly becoming a menace in the country and regulating them has become difficult as different States have different laws, rules and regulations. As a result of different legal framework in different States, a slew of challenges and risks have emerged relating to cyber security and addiction, and, at times, children go to extreme levels. It is not limited to games only, there are online betting apps mushrooming and those who are operating are also violating laws like Prevention of Money Laundering Act, FEMA, Payment of Settlement Systems Act, I.T. Act, etc. Around ten lakh crore of rupees is estimated to have been laundered through *hawala* operations to offshore havens without taxes being paid thereby leading to circulation of black money. Sir, this subject falls within the domain of the States and hence the Government of India is not in a position to regulate these activities effectively. There is an urgent need to nail this menace effectively and save the career, life and future of our children, which is going haywire because of increasing influence of online games. Sir, the online games pass on totally negative impact on the young and growing population.

In view of the above, I request the hon. Home Minister to enact a model law, circulate the same to all the States so that they can adopt the same and enact similar law, which will help in regulating and controlling the online games.

SHRI SUJEET KUMAR (Odisha): Sir, I associate myself with the Special Mention made by the hon. Member.

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Dr. M. Thambidurai; not present. The next speaker is Shri Tiruchi Siva.

Promotion of Siddha Medicine system across the country

SHRI TIRUCHI SIVA (Tamil Nadu): Sir, the term AYUSH is an acronym for six Indian medicine systems, Ayurveda, Yoga and Naturopathy, Unani, Siddha and Homoeopathy. But it has been observed that all these systems are not being promoted equally in the country. Siddha medicine is one of the oldest Indian medical systems originating from Tamils/Dravidians and other than medicines. It also focuses on lifestyle changes as catalyst for better health. However, this medical system is not being given equal importance relative to other systems like Ayurveda in the country. While Ayurveda has 414 colleges in India across States, homoeopathy has 248 colleges and Unani has 55 colleges, Siddha has only 13 in two States, Tamil Nadu and Kerala. There is also a dedicated budgetary allocation for Ayurveda, Homoeopathy and Unani under the budgetary allocation to Ministry of AYUSH with the Central Council of Research under the three systems having a total of Rs.663.64 crore, but there is no devoted allocation for Siddha medicine. Even in our Parliament, there are hospitals for Ayurveda, Homoeopathy and Unani but none for Siddha.

It is time that the Central Government takes cognizance of the issue and recognizes the Siddha medicine system on par with other systems and ensures steps for its promotion. It also requires increased allocation for research and development and for establishing more colleges, hospitals and centres across the country including the Parliament House Complex.

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Dr. Sonal Mansingh; not present. The next speaker is Shri Suresh Gopi.

Need to continue operations of Bharat Darshan Tourist Trains with existing tourist packages

SHRI SURESH GOPI (Nominated): Sir, since the last few years, the Indian' Railways have been operating the Bharat Darshan trains supporting tourism among the common men. This has been facilitating budget-ended rail tourists to undertake tourism for the purpose of pilgrimage and visiting the cultural heritage of the country. The Bharat Darshan trains offer comprehensive tours to the travelers by providing them with rail journey, complete meals, and road journey and sightseeing services for an amount of Rs.900/- per day per person. But, now, we hear that Railways is soon

going to stop the services of the Bharat Darshan tourist trains and start with the new Bharat Gaurav scheme which has a four to five times higher rate as compared to the existing Bharat Darshan trains. This commitment of Indian Railways in promoting budget-ended tourism in the country, especially, in the period of ongoing pandemic giving the common man an opportunity to see India under the Dekho Apna Desh initiative of hon. Prime Minister is really commendable and is being widely appreciated by the people. Hence, the continued operation of the Bharat Darshan tourist trains with the same tourist packages is significant for facilitating budget-ended rail tourism in India.

In view of above, I request the Government to allow the operation of the Bharat Darshan tourist trains in future also with the same pricing as of present.

Need to fix time limit for Governors' assent on the Bills passed by the State Legislatures

SHRI P. WILSON (Tamil Nadu): Sir, the Constitution of India is a dynamic legal and social document. With the needs of society constantly changing, our Constitution must evolve to enable smooth functioning of the State's administrative machinery. The Constitution bestows tremendous responsibility on the Governor as the head of the State to assent to Bills passed by the State Legislature. In some cases, the Governor can reserve Bills for the consideration of the President. The Constitution does not prescribe a time limit for the Governor to act on Bills reserved for his assent. However, it should be inferred that the Constitution places a fiduciary duty on the Governor to act within a reasonable time frame. This is one of facets of constitutional morality. Undue delay in performance of constitutional functions is ex-facie unconstitutional. The Governor ultimately owes a responsibility to the people of the State on whose behalf, and for whose welfare, the Legislatures, which carry the people's mandate, enact laws.

Therefore, I appeal to the hon. Law Minister, through this august House, to amend the Constitution and fix a time limit for the Governors to act on the Bills passed by Legislatures and reserved for their assent, and save the spirit of democracy, which is a basic feature of our Constitution.

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Dr. V. Sivadasan; not present. The next speaker is Shri Rajendra Gehlot.

Need to issue direction to Punjab Government to enforce the orders of NGT and stop pollution in the rivers feeding Indira Gandhi Canal

श्री राजेन्द्र गहलोत (राजस्थान) : महोदय, मैं आपके माध्यम से सरकार का ध्यान आकर्षित करवाना चाहता हूँ कि रावी, सतलुज और व्यास नदियों का पानी, जो राजस्थान में पेयजल तथा सिंचाई के लिए भाखड़ा नांगल बांध के माध्यम से हरिके बैराज होता हुआ इंदिरा गाँधी नहर के द्वारा आ रहा है, वह राजस्थान के पश्चिमी क्षेत्र का पेयजल तथा सिंचाई का एकमात्र जलस्रोत है। इस नहर के जल के प्रदूषित होने के कारण इस क्षेत्र में असाध्य बीमारियों की आशंका बढ़ी है। पंजाब की कई औद्योगिक इकाइयों तथा नगरीय सीवरेज का प्रदूषित तथा केमिकलयुक्त जल इस नदी में मिलता है। लुधियाना स्थित Buddha नाले का प्रदूषित जल इस नदी के प्रदूषित होने का मुख्य कारण है। यदि पर्यावरण की दृष्टि से देखा जाए तो नदियों का दूषित एवं केमिकलयुक्त जल जनजीवन के स्वास्थ्य के लिए हानिकारक है।

इन नदियों के प्रदूषित होने के विषय में नेशनल ग्रीन ट्रिब्यूनल ने भी सन् 2018 में अपने फैसले में नदियों के जल को प्रदूषित मानकर उसे नियंत्रित करने के लिए पंजाब सरकार को आदेश तथा निर्देश दिया है।

महोदय, मैं आपके माध्यम से सरकार के पर्यावरण तथा जलशक्ति मंत्रालय से आग्रह करना चाहता हूँ कि वह जनजीवन को हानि से बचाने हेतु पंजाब सरकार को नेशनल ग्रीन ट्रिब्यूनल के आदेश पर कार्य करने के लिए निर्देशित करे तथा उपरोक्त नदियों को प्रदूषणमुक्त करने के लिए उचित कदम उठाए, जिससे राजस्थान को स्वच्छ एवं शुद्ध पानी मिल सके।

Need to clear the pending dues of employees of United News of India

श्री कैलाश सोनी (मध्य प्रदेश) : महोदय, यूनाइटेड न्यूज ऑफ इंडिया (यूएनआई) देश की एक अत्यंत महत्वपूर्ण न्यूज एजेंसी है, जो चार भाषाओं में सैकड़ों समाचार-पत्रों एवं अन्य माध्यमों को प्रतिदिन देश-विदेश के प्रामाणिक समाचार एवं फोटोग्राफ प्रदान करती है। यूएनआई एक राष्ट्रीय स्तर का संस्थान है, जो छह दशकों से देश की सेवा कर रहा है। करीब एक दशक से अधिक समय से यह एजेंसी एक कॉरपोरेट लड़ाई के कारण आर्थिक संकट में फंसी है और गैर लाभकारी संस्थान होने के कारण इस संस्थान के शेयरधारकों ने इसे बेसहारा छोड़ दिया है। इस संस्थान के 500 से अधिक पूर्व एवं मौजूदा कर्मचारियों का 56 माह से अधिक के वेतन एवं ग्रेच्युटी का बैकलॉग हो गया है। इसके अलावा कई महीनों से उनका पीएफ जमा नहीं किया गया है। प्रत्येक कर्मचारी के 30 से 40 लाख रुपए बकाया हैं।

उपसभाध्यक्ष (श्री भुबनेश्वर कालिता) : आपको पूरा नहीं पढ़ना है, केवल टाइटल पढ़ना है। आप इसे सभा पटल पर रख दीजिए।

श्री कैलाश सोनी : सिर्फ एक लाइन बची है। कंपनी के संचालकों ने हाल ही में प्रधान संपादक सहित 20 से 25 नए कर्मचारी अनुबंध पर रखे हैं, जिनको हर माह वेतन दिया जा रहा है, जबकि पुराने स्थाई कर्मचारियों को केवल 15,000 रुपए दिए जा रहे हैं जो कानूनन न्यूनतम वेतन से भी कम है। दिल्ली के बाहर विभिन्न शहरों में तैनात कर्मचारियों को यह राशि तीन-चार महीने के अंतर पर दी जा रही है। मेरा सरकार से आग्रह है कि वह यूएनआई के पूर्व एवं मौजूदा कर्मचारियों के हितों की सुरक्षा सुनिश्चित करे और उसमें हस्तक्षेप करके पीएफ सहित उनकी बकाया राशि का संपूर्ण भुगतान कराए।

उपसभाध्यक्ष (श्री भुबनेश्वर कालिता) : श्री हरनाथ सिंह यादव। आप अपना स्पेशल मेशन सभा पटल पर रख दें।

श्री हरनाथ सिंह यादव : महोदय, मैं शायद अंतिम वक्ता हूँ, इसलिए मुझे पूरा पढ़ने की अनुमति दे दें।

उपसभाध्यक्ष (श्री भुबनेश्वर कालिता) : आप सिर्फ टाइटल पढ़ दीजिए और बाकी का विषय सभा पटल पर रख दें। वह रिकॉर्ड में चला जाएगा।

Formulation of policy for strict action against medical insurance companies refusing to settle genuine claims of their customers

श्री हरनाथ सिंह यादव (उत्तर प्रदेश): महोदय, मैं आपके माध्यम से आम नागरिक की जिन्दगी से जुड़े हुए मुद्दे की ओर सरकार का ध्यान आकर्षित कराना चाहता हूँ। देश में निजी क्षेत्र की स्वास्थ्य बीमा कंपनियों से दावे का भुगतान प्राप्त करना उपभोक्ता के लिए अत्यंत कठिन है। कंपनियाँ स्वास्थ्य बीमा करते समय उपभोक्ताओं को सबसे अच्छी सेवाएँ देने का प्रलोभन देती हैं, परन्तु बाद में दावों में कमियाँ निकाल कर उन्हें अस्वीकार कर देती हैं।

महोदय, स्वास्थ्य बीमा के क्षेत्र में उपभोक्ताओं के संरक्षण का स्तर बहुत खराब है। स्वास्थ्य बीमा दावों के भुगतान कुल प्रीमियम की तुलना में बहुत कम हैं। निजी क्षेत्र की कंपनियों के खिलाफ उपभोक्ताओं के दावों का भुगतान न करने पर उपभोक्ता फोरम द्वारा लगाए गए जुर्माने की राशि सामान्यतः बहुत कम होती है, जिसके कारण बीमा कंपनियाँ खुलेआम जनता के साथ अन्याय कर रही हैं।

महोदय, दुनिया के अनेक देशों की तुलना में भारत में दावों को लेकर निजी स्वास्थ्य बीमा क्षेत्र में शिकायतों की दर उच्चतम है। दुनिया में कुछ ऐसे देश भी हैं, जहाँ निजी कंपनियों के लिए शत-प्रतिशत दावों का भुगतान करना अनिवार्य है। हमारे यहाँ मौजूद नियमों में बीमा कंपनियों पर

जुर्माने का कोई प्रावधान नहीं है, भले ही कंपनी द्वारा दावा अस्वीकार करने से नियमों का उल्लंघन किया गया हो।

महोदय, मैं इस लोक जीवन से जुड़े अति महत्वपूर्ण विषय पर स्वास्थ्य बीमा क्षेत्र में दावों के निपटारे और कंपनियों की कार्यशैली की श्रेष्ठ जनहितकारी गुणवत्ता स्थापित करने के लिए सरकार से अविलम्ब सख्त नीति निर्धारित करने व दोषी कंपनियों के खिलाफ कठोर कार्रवाई करने की माँग करता हूँ।

श्री सुजीत कुमार (ओडिशा): महोदय, मैं स्वयं को इस विषय से संबद्ध करता हूँ।

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Now, Shri K. Somaprasad; not present. Shri Jawhar Sircar; not present. Shri Sushil Kumar Modi.

Regulation of 'Work from Home' in private sector

SHRI SUSHIL KUMAR MODI (Bihar): Sir, the pandemic necessitated remote work for many industries in the country and going forward, even post pandemic, work from home in hybrid work models is likely to persist.

However, this increasingly normalized phenomenon has evolved totally unregulated. Employers and employees went about working without any formalized and mutually-decided set of working hours and other conditions.

This led work-hours to spread over an employee's entire day, unrestrained and made work time and home time practically indistinguishable. This has taken a toll as employees experience burnout symptoms making them susceptible to exhaustion and other physical and mental conditions.

Besides, with schools being closed and families getting sick in this health crisis, households needed more tending to, as employees shouldered additional responsibilities being a full-time teacher to their children or caring for the family.

Employees also have to bear additional costs of setting up the digital infrastructure including power backups, laptops, internet and other devices.

It is, therefore, critical that the Government formally regulates 'work-from-home' to safeguard the welfare of workers by protecting their salary, their off-clock hours and compensating them for additional expenses related to remote work. This is needed to provide a legal backing to employees and ensure accountability on the part of the employers.

Countries like Portugal has legislated rules to ensure that the employers pay part of electricity and internet bills, do not interrupt workers post designated office hours except in emergencies of its employees working from home. I urge upon the Government of India to formulate regulations regarding WFH at the earliest.

SHRI SUJEET KUMAR (Odisha): Sir, I associate myself with the matter raised by the hon. Member.

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Now, Shri Ram Chander Jangra. आप अपना स्पेशल मेशन ले कर दीजिए।

Need to notify 'Lohar' community of Bihar as Scheduled Tribe

श्री रामचंद्र जांगड़ा (हरियाणा): मान्यवर, मेरे स्पेशल मेशन में सिर्फ 100 शब्द हैं। आपने मेरे पड़ोसी पर दया की है, इसलिए मेरे ऊपर भी थोड़ी सी दया कर दें। मैं सिर्फ एक मिनट में अपनी बात समाप्त कर दूंगा।

मान्यवर, बिहार प्रदेश में 1950 से लोहार जनजाति समाज को आरक्षण लाभ मिल रहा था। जातियों की सूची में लोहार व लोहारा समाज लिखा गया था, क्योंकि अंग्रेज अधिकारी उच्चारण में महेंद्र को महिंद्रा व राजेंद्र को राजेंद्रा बोलते थे। इसी प्रकार लोहार को लोहारा भी कहते थे। वर्ष 2006 की संशोधित सूची में केवल लोहारा लिख दिया गया, जबकि बिहार में कोई लोहारा जाति न होने के कारण लोहार जनजाति वर्ग आरक्षण से वंचित हो गया। भारत सरकार को इस संदर्भ में कई बार प्रतिवेदन दिए गए। आखिर एक्ट 23/2016 से एक्ट 48/2006 को निरस्त कर उन्हें संशोधित लोहार शब्द संबद्ध कर दिया तथा इस पर राष्ट्रपति की मुहर भी लग गई, लेकिन जनजातीय मंत्रालय द्वारा आज तक संशोधित शब्द को गजट सूची में नहीं डाला गया। इस कारण लोहार समाज इतने लंबे समय से आरक्षण लाभ लेने से वंचित है। मेरा भारत सरकार से आग्रह है कि जल्द से जल्द लोहार शब्द को सूचीबद्ध कर इस समाज को जनजातीय आरक्षण का लाभ दिया जाए।

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Now, Dr. Amar Patnaik; not present. Shri Neeraj Dangji; not present. Shri Prasanna Acharya; not present.

The House stands adjourned to meet at 1100 hours on Tuesday, the 21st December, 2021.

The House then adjourned at forty-three minutes past five of the clock till eleven of the clock on Tuesday, the 21st December, 2021.

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